Patwaris of Punjab and Delhi, is reported to have stated that the Action Committee of the Union had issued instructions to the Patwaris of both the States to suspend all work from 12th December, 1957. So far, however, as the Patwaris of Delhi Administration are concerned, they have not suspended work and they continue to discharge their duties. These Patwaris have separately communicated to the Delhi Administration certain proposals. That Administration have considered them and sent their suggestions which are under the active consideration of the Government of India. It may be mentioned that while the departmental rules in force in Punjab are generally followed in Delhi, the Patwaris serving under the Delhi Administration are employees of the Central Government The Pay Commission is, therefore, expected to go into the question of their emoluments and service conditions

CORRECTION OF ANSWER TO STARRED QUESTION NO. 970

The Parliamentary Secretary to the Minister of Defence (Shri Fatesinghrao Gaekwad): Sir, on behalf of Sardar Majithia, I beg to state that in reply to the first supplementary question arising out of Starred Question No. 970 asked on the 20th August, 1957, in which enquiry was made about the number of Soldiers' Homes in Punjab, Sardar Majithia had stated that there were 19 Soldiers' Homes in the Punjab. It is regretted that this information was given under a misapprehension The correct number, as now intimated by the Government of Punjab, is 17 and not 19.

MOTION *RE*: REPORTS OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

Mr. Speaker: The House will now resume further consideration of the motion regarding the reports of the Commissioner for the Scheduled Castes and Scheduled Tribes and the substitute motion moved on the 18th December, 1957. Out of 10 hours allotted for discussion of this motion, 6 hours and 51 minutes have already been availed of and 3 hours and 9 minutes now remain.

May I know how long the Minister would like to take for his reply?

Pandit G. B. Pant: I am not sure if I will be here to wind up the debate, but I expect that the Minister will not take more than half an hour.

Mr. Speaker: It is now 12-25. So, I shall call the Minister at 3 O'clock.

Shri Frank Anthony (Nominated—Anglo-Indians). Mr. Speaker, Sir, In this report, the Commissioner has devoted, as he is expected to do, a chapter on the operation of the constitutional safeguards which have been accorded to the Anglo-Indian community. The Commissioner has made a particular reference to the provision which deals with reservations for my community in the railways, the customs and the posts and telegraphs. He has given certain percentages So far as the railways are concerned, the percentages of reservation have been given in the shape of some figures in the appendices. With regard to the customs and the posts and telegraphs department, I have sought to analyse these figures with the help of the very meagre information which Government has been pleased at all times, very haltingly, to give me. I say with the greatest regret that these figures and an analysis thereon reveal a sorry story of the way in which the guarantees have been executed In carrying out these very generous guarantees, the generosity of which I have repeatedly acknowledged, in the execution of these generous guarantees, the attitude of the officials responsible for the execution has been not only cavalier; it has been irresponsible.

So far as the Customs Department is concerned, the figures as given by the Commissioner reveal a story which is not quite as disgraceful as the figures so far as the Railways and the Posts and Telegraphs Department are concerned. In 1947-48, in the Calcutta

customs house, in the class III cadre where there was a specific reservation for my community, more than 50 per cent of the employees were members of my community. Now, that position was perpetuated, or continued, by this guarantee given in article 36. But what has happend? Although in the Calcutta Customs House, in 1947-48; more than half the employees in the class III category were members of my community and although by the constitutional safeguard the position was intended to be guaranteed, by 1956 the percentage had dropped to about 40

In the Bombay Customs House, in 1947-48, the percentage was about 40 According to the constitutional guarantee, that was to continue But what happened? In spite of this guarantee, in 1956 the percentage had fallen by half from 40 to 20 In the Madras Customs House, it is the same story In 1947-48, which is the yardstick here, 50 per cent of the employees in class III cadre were members of my community. The percentage was not statutorily but constitutionally guaranteed, and in spite of that constitutional guarantee, this 50 per cent reservation has now come down to 25 per cent.

I say this without qualification, and I am glad that the Home Minister is here There is one reason and one reason only for the steady and steep decline The officials had not—I am not talking of leaders—only not bothered to see that this guarantee has been implemented, but—I make the deliberate charge—they have bothered to see that these constitutional safeguards are deliberately stultified.

I do not say that in vacuo. On the 4th September this year, I put down an unstarred question directed to the Finance Minister, and on the 19th September, 1957, the Finance Minister, in reply to my question, said: "I am unable to give you figures of the number of posts reserved for Anglo-Indians and of the number of applicants from the community or the number of the posts that were actually filled." Seven years of the ten-years guarantee have elapsed and the Finance Minister comes here and blandly tells me on behalf of the Government of India, "I cannot give you figures." If you cannot give me figures or if you do not have the figures, is it not elementary, the meanest intelligence to say that you have not bothered or you have not attempted to bother to implement this guarantee?

So far as the railways are concerned, the position is infinitely worse. What is the position? The Commissioner has given certain percentages I do not know where he has got those percentages from. Probably, I say this with the greatest regret, I have noticed that the Commissioner is prepared to accept as gospel anything with which the Government, either the Central Government or the State Government, fogs him up. He has given the percentages. They may be correct or perhaps they are not correct, but he has reproduced them in the report I say this advisedly. If the Commissioner got these percentages, when I put a question on the 3rd September this year, I asked the Railway Minister, "Give me the figures from 1946 to 1956 of the number of posts reserved for my community, of the number of applicants from my community and of the number of people recruited from my community" But the Railway Minister is unable to give me any information. He says, figures are not available. Then, how does that information go to the Commissioner? This year, after seven years, you cannot give it to me on the plea that it is not available.

As I said, it is the same same story, whether it is Customs, Railways or P. & T. of the Government officials not wanting to implement a solemn constitutional guarantee, but on the other hand, in their policies which I shall underline later on, wanting to stultify this solemn constitutional guarantee. I am quite certain and I say this to the Commissioner, that if he bothered at all to investigate this position, he will see why not the slightest attempt has been made by the railways to give my community a fractional part of the guaranteed percentage which it was supposed to

[Shri Frank Anthony]

receive under the Constitution. The Commissioner is aware that under this constitutional guarantee, 8 per cent of the Class III cadre posts are supposed to be given to the Anglo-Indian community. I say this without any qualification that during the seven years of this ten-year guarantee, not 2 per cent have been given to my community

I do not know whether the Railways cannot give me the information or they would not give it, but I am not prepared to be fogged up or blandished either by the Railway Ministry or by the Commissioner I want actual figures from 1950 when this guarantee became operative. I want the actual number of posts reserved for my community, the total number; I want the number of applicants from my community; I want the figures showing the number of employees recruited from my community.

I have to say this with a great deal of regret· I have come to disregard the Commissioner's report, because I have come to write off this Commissioner and his work, because I find that the Commissioner every year persists in not defending the interests of the minorities which are remitted to his care, in not regarding himself as he is and as he should regard himself, as the custodian of the minority interests He seems to regard himself as an apologist for everything that the Government does not do and every year in this report, he trots out this overwrought excuse. It is worse than an excuse; it is a canard that members of my community are not available for these jobs To me it is an affront for anyone to say that to me. I know that 35 per cent. of the able-bodied young men of my community are walking in the streets in unemployment. It is an affront to me for anyone to come and trot out this canard that members of my community are not available. I will give to the Commissioner hundreds of members of my community, matriculates who are breaking stones on the road and you may they would not come forward for these posts. That is not the reason. As I say, it is an excuse, a canard, which Government trots out and which I say with utmost regret, the Commissioner is prepared dutifully and obediently to accept and relate to this House as representing truth. I am sorry I am speaking with emotion, but as I say, I do not pay much attention to this report as I see in it no hope for my community.

I will tell the House why. What is the reason for this guarantee being stultified in this way? I say there is no hope in the Commissioner's report and I say it advisedly. Today I do not write to the Commissioner, because I find that the Commissioner is treated by the Central Government and the State Governments not only as a minor official, but he is treated with contempt When I find that the guarantees are being stultified, I write to the Home Minister and I can get something done by the Home Minister. I even write to the State Ministers and I get something done. But if I write to the Commissioner, I can get nothing done, because apparently both the Central Government and the State Governments do not wish to treat him like anything but an ultra-subordinate official.

What is the reason for the fact that these guarantees are not being implemented? The first reason is that the officials, the people at the lower rungs, are not only indifferent, but I say they are hostile. They are hostile to giving the minority communities their rights; they are hostile to seeing that their interests are properly looked after. The Employment Exchanges by and large make it not only difficult, but they make it impossible, for members of my community to secure employment. I wrote the other day to Shri Chavan. Unfortunately, these Employment Exchanges have been put on a regional basis, which makes our position infinitely worse. This is typical of what happens. Certain posts were advertised for the Customs Department. The applicants have to go through these miserable Employment Exchanges. The information was sent quite obviously, I verified it, to the

Employment Exchange Officer at Bombay. Members of my community went to him, but he chased them out and said, "You might have registered here, but there are no jobs available." When I verified it, the excuse is made that this Employment Exchange Officer suffered from lapse of memory. It is not lapse of memory; it is something deliberate. They do this deliberately, so that although the names of the applicants on the roll had to be forwarded to the Employment Exchanges, the names are not forwarded.

So far as the Railway Service Commissions are concerned, here again, I have written to the Commissioner and I have got absolutely nothing from him; and, I have ceased writing to him. The Commissioner keeps on, as I say, trotting out this overwrought excuse of there not being enough applicants Every day members of my community are writing to me from every part of the country saying, "We have applied. Here are the applications, not one or two, but half a dozen. We have never received any reply; we have never been called." I have written to the Chairman of the Railway Service Commission; I have sent the information to the Commissioner, but I have received no reply. I have received no redress. The only thing they say repeatedly is that applicants are not forthcoming They are forthcoming in excessive numbers repeatedly, but you would not call them and then you can affront me with this insulting reply that the Railway Service Commissions are autonomous bodies and what they do, we do not know and we cannot control what they do or do not do.

I say this that so far as the railways are concerned, the major reason why 90 per cent of the reservations are not being filled is because of the way in which the lower officials are diluting the intent of this guarantee in practice. This guarantee is being perverted. What is the guarantee? I may explain it to the House. 8 per cent of reservations in Class III cadre. How this guarantee has been operated in the past? The operation was intended to be continued but they struck a certain figure—8 per cent of the total and they got an absolute figure. Now that figure was given to me not throughout Class III. It was given to me in certain categories with which I have past association; a total number, for instance, for firemen, drivers, shunters, guards, station-masters, etc. with the result that in these categories with which I have past association, there are 20, 30 or 40 per cent, but in some categories with which I had no association, I got no employment. I accepted that position, but now what has happened. Deliberately, I say deliberately, from the General Managers downwards. this guarantee has been diluted; it has been perverted in practice. How? Where do you give me that? Instead of giving me the numbers, which I was intended to get, in the categories with which I have past association—my friend Mr. Feroze Gandhi is not here; but he himself underlined the fact that it is scandalous the way in which you are excluding the Anglo-Indian community from a service which they have built up and founded in this country—this is what is being done. You are giving me 8 per cent in the clerical jobs; you are giving me 8 per cent as draftsmen. These I never had asked. I never wanted them. I do not want them.

Deliberately you are giving me percentages in categories with which I had no past association. The General Managers know that my community is not a community of babus. They know that it is not a community of quill-drivers. So they have deliberately, to stultify my guarantees, given me percentages in jobs which are meant for babus and quill-drivers. That is how it is being stultified. I pointed it out to the railway authorities but nothing happened. Seven years of the ten years guarantee have lapsed and even with a constitutional guarantee we cannot get our grievances redressed.

[Shri Frank Anthony]

The position, when compared to the position in the Posts and Telegraphs Department, is much worse There at least I was able to get from the Government some kind of figures. Unlike the railways and the customs, they had a few figures. On the 6th of September they gave me certain figures. But those figures indicate a very eloquent story.

What has he given me? He has given me the figures for 1947. For 1948 and 1949 the figures are not available Then the Minister of Transport and Communications tells me, quite frankly, that they have destroyed the records from 1946—54, showing the number of applicants from my community, so far as the Posts and Telegraphs Department is concerned I say that they have not destroyed it, but they have never kept it and that is why they have come forward with an excuse that persons of my community are not forthcoming in sufficient numbers They are forthcoming. But you keep no records. And then when I ask them on the 6th of September, they say that the records of 1946—54 are destroyed so that I cannot even test this canard that the Commissioner, on behalf of the Government, has been pleased to relate to this House.

I am very sorry to have to speak in this vein My friend is telling me that I am using very strong language, but it is in the best tradition of Parliament.

So far as the Posts and Telegraphs Department is concerned, there has been no attempt to implement the percentages. I was supposed to get 45 per cent in the telegraphists' cadre. But the recruitment is made haphazardly with the rule of thumb. In 1950 there were 72 reservations. But I do not know how many were actually employed. In 1951 it was 5. Why? In 1960 the total number of employees in class III cadre was increased by about 100 or 150 and my community got a reservation of 72 posts. In 1951 the total number was increased by 150. But you gave me 5. What is the ratio? What is the percentage? None at all. Some junior officer has done it. They do it in a haphazard manner. Neither is there any principle, nor any attempt to implement this safeguard.

What is the position today in the Posts and Telegraphs Department? Although there has been a 50 per cent total over all increase in the number of Class III posts, in which I have this reservation, whereas in 1947-48 there was 25 per cent representation of my community, today in 1956, in spite of this alleged and so-called constitutional guarantee, telling me that the percentage will be maintained, it has come down from 25 per cent to 15 per cent

All I can ask the Commissioner today is, if he wants to give any meaning to the post that he occupies, to regard himself as a trustee of the minorities and not as a minor functionary of the Government

Mr. Speaker: I now call on Mr. Uike Then I shall call Mr Gaikwad, Mr Ram Saran from the Harijan Sevak Sangh, and Shrimati Ganga Devi I have not called a single lady member so far

Shri B. K. Gaikwad (Nasik): On a point of explanation My party has taken a decision that Mr. Siva Raj and Mr Manay should speak on our behalf. You have now kindly given my name. I, therefore, request you to call Shri G. K. Manay instead of me.

Mr. Speaker: I will allow Mr. Gaikwad to speak, if he wants to speak. If he is not speaking, I will call some other hon. Member. The names that I have given out will stand. I cannot choose all the hon. Members. I have to pick and choose.

Shri Siva Raj (Chingleput—Reserved—Sch. Castes): There is a slight misunderstanding. Mr. Gaikwad has suggested that instead of his name, my name and that of Mr. Manay may be included.

Mr. Speaker: I want to call one hon. Member from Bombay.

Shri Manay (Bombay City Central—Reserved—Sch. Castes): I represent Bombay City.

Shri Sanganna (Koraput—Reserved—Sch. Tribes): Somebody from Orissa must also be allowed to speak.

Mr. Speaker: The names that I will call out are: Mr. Uike, Mr. Ram Saran from the Harijan Sevak Sangh and Shrimati Ganga Devi. No other woman member belonging to the Scheduled Castes or Scheduled Tribes has wanted to speak. Then Mr. Manay from Bombay, Mr Sanganna from Orissa and Mr Basumatari, Mr Patel and Mr Ayyakannu

Shri K. U. Parmar (Ahmedabad—Reserved—Sch. Castes): What about me?

Mr. Speaker: I cannot give opportunity to all the hon. Members.

Shri K. U. Parmar: We want to say about the bilingual Bombay State This is the example of the bilingual Bombay State. We are not given as much opportunity as possible We are not getting opportunity even to speak in this House. This is the result of the hopless bilingual Bombay State

Mr. Speaker: That is why I do not want to read out the names If I give out the names, other hon. Members rise up in their seats. This seems to give a lot of trouble. If hon. Members so desire, I will just adjourn the House for half an hour. Let them sit in the Central Hall and decide before 3 o'clock as to who should speak on their behalf. I have no objection.

Now I have to pick and choose. There are a number of hon. Members representing the Scheduled Castes and Scheduled Tribes. I cannot give opportunity to everyone. I want to give opportunity to a woman member. Then there is a member representing the Harijan Sevak Sangh. For the whole of India there is only one representative. We must give an opportunity to him to show that some work is done on the non-official side also.

I do not know how better I can arrange it within the limited time that we have got. The hon. Members can go to Central Hall—for half an hour and come to a decision. I will extend the time by half an hour. Let them come to an agreed solution. Otherwise, let them leave it to me. I cannot understand this kind of pressure from all hon. Members I leave it to them to decide. Every evening let them sit for half an hour and then decide and tell me whom I should call.

श्री उइके (मंडला—रक्षित—अनुसूचित आदिम जातियां) : अध्यक्ष महोदय, मैं इस अवसर.... (*Interruptions*).

Mr. Speaker: I will ask hon Members to kindly resume their seats. I cannot allow them to continue like this.

श्री उइके : अध्यक्ष महोदय, अनुसूचित और आदिम जातियों की सन् १९५५-५६ और १९५६-५७ की रिपोर्ट्स पर आज तीन दिन से विवाद जारी है और विचार विमर्श हो रहा है । मुझ से पहले बहुत से मेरे भाइयों ने हरिजनों और आदिवासियों के उद्धार कार्य को तेजी से करने के लिये जोरदार आवाज उठाई है । रामनाथपुरम की घटना इस बहस का प्रमुख अंग है ।

रामनाथपुरम में जो कुछ घटा उससे हमारे दिल को बड़ी ठेस लगी है और वहां की घटनाओं ने हरिजनों और आदिवासियों के लिये एक खतरे की घंटी बजा दी है । हरिजन और आदिवासी इस देश में पिछले हजारों वर्षों से दूसरे भाइयों के साथ में रहते आये हैं । अस्पृश्यता पहले भी थी, छुआछूत और अशिक्षा उनमें पहले

[श्री उइके]

भी थी लेकिन रामनाथपुरम जैसी घटनाएं पहले नहीं घटीं थीं। छोटी मोटी घटनायें तो होती रहती हैं पर जहां २००, २०० और ३००, ३०० आदमियों की हत्या हो गई हो और ३००० तक मकान जला दिये गये हों, ऐसी असाधारण घटना पहले नहीं हुई। मेरी राय में यह घटना न तो अस्पृश्यता को लेकर है, न गरीबी को लेकर है और न अज्ञानता को लेकर है बल्कि यह घटना जो राज्य सत्ता मिली हुई है उस राज्य सत्ता से सम्बन्धित है।

हमारे पिछड़े हुये लोगो को जब इस देश को स्वराज्य मिला तो बड़ी प्रसन्नता हुई और उनका खयाल था कि प्रजातंत्र में छोटे बड़े का भेदभाव मिट जायगा और उनकी हालत सुधरेगी लेकिन उनकी यह आशा निराशा में बदल रही है और आज प्रजातन्त्र के युग में जो राज्य सत्ता सब में समान है उसने रामनाथपुरम की घटना के रूप में हम पिछड़े हुये लोगों के गरीब समुदाय के सामने फांसी का एक रस्सा रख दिया है।

12-50 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

सरकार को जो विषम स्थिति उत्पन्न हो गई है उस पर गम्भीरता से विचार करना चाहिये और आज हमारे भाइयों के दिलो में जो यह शंका घर कर गई है कि अगर प्रजातान्त्रिक राज्य सत्ता का यही परिणाम है तो हो सकता है कि आगे रामनाथपुरम की जैसी घटनाओं की देश के अन्य भागो में भी पुनरावृत्ति होने लगे, इस शंका का निराकरण करने के लिये सरकार को कोई सक्रिय क़दम उठाने चाहियें। यह संतोष का विषय है कि सरकार ने बड़े अच्छे ढंग से और सख्ती के साथ इस रामनाथपुरम की घटना से पैदा होने वाली स्थिति का सामना किया और उसे करना भी चाहिये था किन्तु इस जटिल और विषम समस्या का सही इलाज तब तक नहीं हो सकेगा जब तक कि हरिजनों और आदिवासियों का उत्थान कार्य सही तौर से पूरा नहीं किया जाता और जब तक उनकी ग़रीबी दूर नहीं होगी तब तक ऐसी घटनायें बन्द नहीं हो सकती। अस्पृश्यता इस घटना का कारण नहीं है अपितु ग़रीबी इस घटना का कारण दिखता है और आदिवासी हरिजनों की गरीबी तभी दूर हो सकती है जब सही तरीके से एक प्रोग्राम को सामने रख कर आदिवासी हरिजनों के उत्थान कार्य को सरकार पूरा करे और उन में से ग़रीबी का नाश होने से ही इस तरह की घटनायें बन्द हो सकती हैं।

अब मैं इस शेड्यूल्ड कास्ट कमिश्नर की रिपोर्ट में जो जो बातें लिखी हैं, उनकी कुछ खास खास बातों पर आता हूं। हमारे शेड्यूल्ड कास्ट कमिश्नर साहब सन् १९५५-५६ के दोनों रिपोर्टों की प्रस्तावना में ही कहते हैं कि कल्याण और सचार विभाग का एकीकरण नही है और भारत सरकार से अनुदान की स्वीकृति मिलने में विलम्ब होता है। जब जड में ही खामिया हैं तो आप स्वय समझ सकते हैं कि हरिजनो और आदिवासियो का उद्धार और सहायता कार्य कैसे और कितना सफल हो सकता है।

शेड्यूल्ड कास्ट कमिश्नर ने अपनी रिपोर्ट में यह भी सुझाव दिया है कि उनकी रिपोर्ट्स पर राज्य विधान सभाओं में भी विचार होना चाहिये और मैं समझता हूं कि उनका यह सुझाव बहुत महत्व का है। यहां पार्लियामेंट में समय की तगी रहने और कामो की अधिकता रहने के कारण हम लोगों को इस पर विचार करने का पूरा समय नहीं मिल पाता है। और अगर राज्य विधान सभाओं में भी इन रिपोर्टों पर विचार हो सके तो वह हम हरिजनों और आदिवासियों के हक़ में अच्छा होगा। इसलिये मैं शेड्यूल्ड कास्ट कमिश्नर के

इस सुझाव का स्वागत करता हूं और अनुरोध करता हूं कि सरकार इस पर विचार करे और इस तरह की व्यवस्था कर दे। यह उचित ही होगा कि शेड्यूल्ड कास्ट कमिश्नर जो भारी बातें उसमें लिखता है उन पर राज्य विधान सभाओं के प्रतिनिधि पूरी तरह से बहस करें।

हमारे शेड्यूल्ड कास्ट कमिश्नर साहब ने १९५५ में करीब करीब २४० सिफारिशें राज्य सरकारों को की हुई हैं। जवाबों में राज्य सरकारों ने उसमें से बहुत सी सिफारिशों के लिये यह लिख दिया है कि "रिप्लाई अवेटेड", "मैटर इज अन्डर कंसिडरेशन" इससे यह साफ जाहिर हो जाता है कि स्टेट्स गवर्नमेंट शेड्यूल्ड कास्ट कमिश्नर के सुझावों और सिफारिशों को कोई अहमियत नहीं देती और उनके नजदीक उनकी कोई कीमत नहीं है। अगर इस तरह की बातें चलती रहीं और राज्य सरकारों को इस बारे में उचित आदेश नहीं दिये गये तो शेड्यूल्ड कास्ट कमिश्नर और उसकी तमाम रिपोर्टें कुछ नहीं कर सकेंगी और हरिजनों और आदिवासियों का उद्धार और उत्थान कार्य सफलतापूर्वक सम्पन्न नहीं हो सकेगा।

कुछ सेंटर्स में सहायक कमिश्नरों की भी अभी तक नियुक्ति नहीं हुई है। इसकी पिछले वक्त भी मांग की गई थी कि सहायक कमिश्नरों की अविलम्ब नियुक्ति हो जाय क्योंकि जब तक राज्य सरकारों का इन आदिवासियों और हरिजनों के सम्बन्ध में जो काम होता है, उसके ऊपर इन सहायक कमिश्नरों की देखभाल नहीं होगी, तब तक काम जिस सही ढंग से होना चाहिये वह नहीं हो सकेगा। इस रिपोर्ट में कुछ सहायक कमिश्नरों की रिपोर्ट्स दी हुई हैं और वे बहुत उपयोगी हैं और मेरी समझ में अगर सहायक कमिश्नर्स अपनी रिपोर्ट्स देते चले जांय और राज्य सरकारें उन पर विचार करके काम करती चली जांय तो इस दिशा में काफी काम हो सकता है।

तीसरी बात यह है कि १९५६-५७ की रिपोर्ट के तीसरे परिशिष्ट में लिखा हुआ है कि अनुसूचित जातियों में संशोधन किया गया है। संशोधन की दो लिस्टें हैं। संशोधन तो अनुसूचित जातियों और आदिवासियों का हुआ किन्तु यह संशोधित सूचियां अभी तक प्रान्तों में स्कूल, कालिजों, बोर्डों, युनिवर्सिटियों तथा दफ्तरों में नहीं भेजी गई हैं और इस कारण उनको कोई जानकारी नहीं है कि वे इन लिस्टों के आधार पर अपने यहां शिक्षा सुविधायें दे सकें। मैं मध्य-प्रदेश के सम्बन्ध में हाउस को बतलाना चाहता हूं कि यह जो १९५६ की नई अमेंडेड लिस्टें आई हैं उनका वहां पर किसी स्कूल कालिज दफ्तरों में पता नहीं है और उसकी जानकारी के अभाव में होता यह है कि हमारे लड़कों को फीशिप्स नहीं मिलती हैं और न आदिवासियों और अनुसूचित जाति के लड़कों को स्कालरशिप्स आदि शिक्षा की सुविधायें मिलती हैं। इस मध्य प्रदेश के सम्बन्ध में जो एक बड़ी भारी खामी रह गई वह यह है कि मध्य प्रदेश की १९५६ की अनुसूचित जातियों, अनुसूचित आदिम-जातियों तथा पिछड़ी हुई जातियों की लिस्टें जब अमेंड हुईं, तब उसके ठीक दो दिन पहले मध्य प्रदेश में तीन नये जिलों का निर्माण हुआ वह तीनों जिले लिस्टों में दिये हुये जिलों के सब डिवीजन थे। संशोधन के दो दिन पहिले जिले हो गये। जिला होशंगाबाद का सब डिवीजन नरसिंहपुर हो गया सागर का सब डिवीजन दमोह और छिंदवाड़ा का सब डिवीजन सिवनी जिले हो गये। वहां के जो अधिकारी हैं वह कहते हैं कि यह जिले आदिवासी नहीं हैं। इस लिये इस तीन नये जिलों के जो आदिवासी और हरिजन हैं या जो पिछड़े हुये लोग हैं, उन को दी हुई सुविधाओं का कोई लाभ नहीं मिल रहा है। इस का सुधार करना चाहिये।

इस रिपोर्ट में दूसरी बात यह दी हुई है कि जहां २० की सदी आदिवासी हैं,

[श्री उइके]

उन स्थानों को आदिवासी स्थान घोषित कर दिया गया है । यह बात बिल्कुल गलत है जो कि हमारे कमिश्नर साहब ने लिखा है । मैं एक एक तहसील की संख्या तो नहीं बतलाता किन्तु मोट मोटी बातें बतलाता हूं । जबलपुर तहसील में ६६२५१ आदिवासी हैं । कमिश्नर साहब अपनी रिपोर्ट में कहते है कि २० फीसदी आदिवासी जहा है वह आदिवासी स्थान घोषित कर दिये गये है । लेकिन यह स्थान आदिवासी घोषित नही किया गया है । इसी प्रकार से खडवा तहसील मे ३३८५१ आदिवासी है । इसी प्रकार से लगभग दस तहसीलें हैं जिन की आबादी आदिवासियो की २० फीसदी से ज्यादा है । उन सब की आबादी मिला कर ३ लाख ७० हजार के लगभग होती है । जो कि २० फीसदी से अधिक है ऐसी १० तहसीलो को छोड दिया गया है । रिपोर्ट मे जो बातें दी जाती हैं, वह इस प्रकार से गलत तरीके मे दी जाती है और इस सदन में उन को बढा-चढा कर दिखाया जाता है । आदिवासियो और हरिजनों के सम्बन्ध मे बहुत सी बातें कही जाती हैं, लेकिन उन के अन्दर बडी पोल है । गलत बाते दी हुई है ।

जैसा संशोधित लिस्टो का सवाल है । आदिवासियो और हरिजनो की लिस्टें संशोधित कर दी गई है, उन की संख्या भी बढा दी गई है, किन्तु उन का जो लाभ होना चाहिये वह नहीं होता है ।

इस रिपोर्ट के सफा ३६ में लिखा हुआ है कि प्रतिनिधित्व जन संख्या के आधार पर दिया जायेगा ।

मध्य प्रदेश की सरकार ने जवाब दिया जन संख्या के आधार पर आदिवासियों और हरिजनों को जो स्थानिक संस्थायें है, उन के अन्दर स्थान नहीं दिया गया । इस पर विचार करना चाहिये कमिश्नर को । राज्य सरकार जो रिपोर्ट लिखती हैं उन पर पता नहीं कमिश्नर चुप रह जाते हैं यह क्या करते हैं । जब आदिवासियों और हरिजनों को जन संख्या के आधार पर प्रतिनिधित्व दिया हुआ है, और संविधान में भी यह बात कही गई है, तो इस पर ऐक्शन लिया जाना चाहिये और पार्लियामेंट के सामने उस को रखना चाहिये कि क्या ऐक्शन लिया गया । जिन प्रदेशो में राज्य सभायें हैं, जनपद सभायें है, ग्राम पचायते है, उन में खाली पापुलेशन बेसिस पर प्रतिनिधित्व के स्थान सुरक्षित होना चाहिये । १९५५ की रिपोर्ट के भाग १, सफा १२० में गलत बात बताई है । श्री भानुप्रताप सिह अपर हाउस के सदस्य हैं, उन को आदिवासी बता दिया गया है, जब कि वह आदिवासी नही थे । वह उस क्षेत्र से है जो कि आदिवासी घोषित नही हुआ । इसी प्रकार सन १९५५ की रिपोर्ट के भाग २ सफा ९० पर राजा नरेश चन्द्र सिह को, जो मध्य प्रदेश मे मत्री हैं, आदिवासी दिखाया गया है । यह बिल्कुल गलत बात है । वह आदिवासी क्षेत्र नहीं था जहा से कि वे आते हैं । इस तरह की गलत बातें देने मे कोई लाभ नही है । १९५६ के संशोधित लिस्ट में इनके विभागों को आदिवासी घोषित किया गया है । अब वे आदिवासी हैं ।

सामाजिक निर्योग्यतायें परिच्छेद ४ में दी हुई हैं । बेगार कानून बन्द की गई है, लेकिन वह बेगार आदिवासियों से ली जाती है, हरिजनों से ली जाती है । हरिजनों के सम्बन्ध में तो मैं नही जानता कि किस किस तरह से बेगार ली जाती है, लेकिन आदिवासियो के नौकरनामे अर्थात् बान्डेड लेबिस अभी तक चल रही है । कमिश्नर का पहला काम था कि इस की ओर ध्यान देते । किन्तु आज कल जितने अधिकारी हैं हमारा नाच कराते हैं । चाहे मिनिस्टर हो या कोई और हों, वह जहां जाते हैं वहां आदिवासियों का नाच देखते हैं, उनका गाना सुनते हैं । यह उनका ढंग है ।

यह नाच और गाना हमारी पुरानी संस्कृति है, लेकिन इसे इस तरह नहीं किया जाना चाहिये । इस में दूसरी बुरी बातें भी समाज के अन्दर पैदा हो जाती हैं । अधिकारी इस का सर्वे करने निकलते हैं, २६ जनवरी के लिये नाचने वाले नौजवान लड़के और लड़कियों का ६ महीने तक सर्वे करते हैं, उस के बाद उन का तीन तीन महीने तक ट्रेनिंग देते हैं । इस पर कितना पैसा खर्च होता है ? जब कोई अधिकारी या मिनिस्टर आदिवासी विभागों में जाते हैं तो नाच और गाने का प्रोग्राम पहले होता है, दूसरी तरफ उन लोगों का ध्यान नहीं होता है । यह कमिश्नर साहब का काम है कि जो आदिवासी इस तरह से अन्धकार में फंसे हुये हैं, उन की तरफ ध्यान दें ।

फोर्स्ड लेबर के सम्बन्ध में मैं फारेस्ट कित्लेजेस की बात भी कहना चाहता हूं । उन में आदिवासी लोग रक्खे जाते हैं और उन को १२ आ० रोज मजदूरी दी जाती है । जब कि अन्यत्र मजदूरी ७८ और दो रुपये मिलती है । हर घर का एक आदमी काम पर जाना ही चाहिये, चाहे घर में कितना भी जरूरी काम हो । क्या इस बात को देखने की जरूरत नहीं है जब कि हमारी सरकार फोर्स्ड लेबर को बन्द करना चाहती है । फारेस्ट कंट्रेक्टर्स, पी० डब्लू० डी० कैट्रेक्टर्स क्या करते हैं कि इन लोगों को पशगी रुपया देते हैं । इस के बाद जहां और मजदूरों को ज्यादा मजदूरी पर लगाना पड़ता है, वहां इन आदिवासियों को लगाते हैं १२ आ० रोज मजदूरी देते हैं । इस तरीके से इन लोगों का एक्स्प्लायटेशन हो रहा है, इस को आसानी से देखा जा सकता है ।

आज कल नेशनल एक्स्टेंशन ब्लाक्स और कम्यूनिटी प्रोजेक्ट्स में काम हो रहे हैं । इन के अन्दर श्रमदान होता है । लेकिन उस में कोई भी चिकने चुपड़े लोग श्रमदान नहीं देते हैं । जहां भी नेशनल एक्स्टेंशन ब्लाक्स कायम हुये हैं वहां पर कमिश्नर साहब जायें और देखें कि आदिवासी गावों में श्रमदान कौन करता है । श्रमदान केवल आदिवासी लोगों के लिये है, और कोई भी श्रमदान नहीं करता है । यह भी एक किस्म की बेगार है, जो कि नहीं होनी चाहिये ।

परिच्छेद ५ में लिखा है कि १५ करोड़ रुपया पहली पंच वर्षीय योजना में और ४८ करोड़ रुपया द्वितीय पंच वर्षीय योजना में केन्द्रीय सरकार खर्च करेगी और २९ करोड़, ६० लाख रु० राज्य सरकारें खर्च करेंगी आदिवासियों के काम में । लेकिन यह सब आपके कुछ न करने के बराबर होगा क्योंकि आदिवासियों के अन्दर अगर कोई उत्साह पैदा नहीं हुआ तो आप ये रुपये व्यर्थ में, उन का कोई फायदा नहीं है । आदिवासियों के अन्दर आप के प्रति कितना उत्साह पैदा हुआ, यह तो इसी से पता चलता है कि आप के पिछले चुनाव में क्या हुआ । आप ने किस बुरे ढंग से बिहार में, ओरिसा में, आसाम में और बम्बई के इलाकों में टिकिट बांटे । सिर्फ मध्य प्रदेश आप के साथ रहा । जिसने उन के बीच रहकर काम किया है, उन्हीं के साथी आदिवासी और हरिजन होते हैं, है, यह मोटी सी बात है । इससे सबत होता है कि आदिवासी कल्याण विभाग ने कुछ नहीं किया । अगर इसी प्रकार से चलता रहा तो जिस प्रकार अन्य प्रदेशों के क्षेत्र चले गये, उसी प्रकार मध्य प्रदेश भी कम जायेगा । इस प्रकार काम करने से कुछ नहीं होगा ।

पहली पंच वर्षीय योजना के सफा १०३ पर लिखा हुआ है कि मध्य प्रदेश में २ करोड़ ३५ लाख रु० के लगभग खर्च हुये, जिस में से १ करोड़, २४ लाख रु० सेन्ट्रल गवर्नमेंट का हिस्सा है । ४५ लाख रु० प्रशासन पर खर्च हुआ और ४५ लाख रुपये संचार पर खर्च हुआ । मैं कहता हूं कि यह सड़कें क्या आप आदिवासियों के ही क्षेत्र में बनाते हैं जो कि ४५ लाख रु० आदिवासियों के

[श्री उइके]

नाम पर डालते है ? क्या दवाखाने केवल आदिवासियों के लिये ही खोलते हैं ? आज आप सारे देश में नैशनल एक्स्टेंशन ब्लाक्स स्कीम चलाते है, कम्यूनिटी प्रोजेक्टस चलाते है तालाब और कुंयें खुदवाते हैं, लोगों को शिक्षित बनाना चाहते हैं, वैसे ही आदिवासी विभागों में भी काम करते हैं फिर क्या यह पैसा आप को आदिवासियों के नाम देना चाहिये । इस में जो खर्च की बातें कही गई है वह राज्य सरकारों के रेकार्ड के अनुसार है । वहा पर जो भी खर्च किये जाते हैं वह बेजा हैं । ४५ लाख रु० मोहकमे की प्रशासन व्यवस्था करने में खर्च किये गये हैं । यह बात ठीक नही है । जब कि ६० लाख रु० लैप्स हो गये हैं २ करोड़ में से । इस की एन्क्वारी होनी चाहिये । मध्य प्रदेश सरकार ने भी जांच कमेटी मुकर्रर की थी । उस ने बहुत सी रिपोर्टें दी है । अभी थोड़े दिनों के बाद यहा मिनिस्टरो की एक का-फरेंस होने वाली है । उस में इस रिपोर्ट पर विचार करना चाहिये । ट्राइबल वेलफेअर सेन्टर इन मध्य प्रदेश इन १९५६ के बारे में इन्क्वारी कमेटी की रिपोर्ट में कई कमिया दी हुई है कि ट्राइबल वेलफेअर का काम ठीक से नही हुआ है । १४ अधिकारियो ने करप्शन किया हुआ है । अभी तक सरकार ने उन पर कोई ऐक्सन नही लिया है । कमेटी ने सिफारिश की है कि उन्हें सस्पेंड किया जाय । अब द्वितीय पंच वर्षीय योजना मे ४८ करोड़ रु० केन्द्र और २९ करोड़ रु० राज्य सरकार खर्च करेगी, इस प्रकार ७८ करोड़ रु० के लगभग होगा जो कि आदिवासियों के सम्बन्ध में खर्च होगा । क्या होगा यह मैं नही जानता । लेकिन उसी तरह से होगा जो कि पीछे हुआ है, तो मैं कहना चाहता हूं कि इस तरीके से खाली आकड़े ही बतलाने से काम नहीं चलेगा । इस तरह से उन्नति किसी की नही होगी, वह तो काम करने से होगी । काम क्यों नहीं होता है ? इस लिये कि सुपर्विजन ठीक नहीं है । पैसा जो लगता है, कागज में ही दिखाई देता है । वहां के कर्मचारियों पर सुपर्विजन नहीं है, इस रिपोर्ट में दिया हुआ है कि चार चार साल किसी सुपर्वाइजिंग आफिसर ने किसी किसी काम को सुपर्वाइज नहीं किया है, किसी विजिटर किताब में सुपर्वाइजिंग आफिसर के रिमार्क नही हैं ।

गैर-सरकारी संस्थाओ के सम्बन्ध में सफा १३० पर बतलाया है कि अस्पृश्यता निवारण के लिये किसी गैर-सरकारी संस्था को पैसे दिये गये है । आदिवासियों के सम्बन्ध में कितने पैसे दिये जाते हैं, वह उस में नहीं बतलाया गया । रिपोर्ट के अन्दर आदिवासियो के लिये किन गैर-सरकारी संस्थाओं को पैसे दिये जाते है, यह बतलाया जाना चाहिये । गैर-सरकारी संस्थाओं के सम्बन्ध में रिपोर्ट में जगह जगह सिफारिश की गयी है । ठीक है उन के द्वारा काम कराया जाये । लेकिन उनकी शिकायतें आयी हैं । इसलिये मैं चाहता हूं कि उनके काम की जाच सरकारी आडीटर किया करे । यह नही होना चाहिये कि गैर-सरकारी संस्थाओं को पैसा दे दिया और जो वह चाहें करें ।

अब आप देखिये कि छात्र-वृत्तियों का एक तमाशा है । इनके लिये ११ करोड़ ३६ लाख रुपया केन्द्रीय सरकार ने दिया और २३ करोड़ ७६ लाख रुपया राज्य सरकारों ने दिया । लेकिन इस रिपोर्ट से पता चलता है कि बच्चो को समय पर स्कालरशिप नही मिलते । कुल ८८५३ स्कालरशिप दिये गये हैं जिनमे से आसाम और बिहार में ज्यादा दिये गये है । आसाम, बिहार और मणिपुर त्रिपुरा में ६८३४ स्कालरशिप दिये गये हैं । इसका श्रेय मिशनरियों को है । वहा पर कनवरशन ज्यादा हुये इसलिये शिक्षा ज्यादा हुई । शेष राज्यों में कुल २०१९ स्कॉलरशिप दिये गये हैं ।

उपाध्यक्ष महोदय : माननीय सदस्य को तीन मिनट ज्यादा हो गये ।

श्री उइके : मुझे बहुत सी बातें कहनी थीं पर समय कम है । मैं एक मिनट में खत्म करता हूं ।

उपाध्यक्ष महोदय : अब एक मिनट भी नहीं है : १५ के तो १८ मिनट हो गये ।

श्री उइके : मैं केवल यह कहना चाहता हूं कि सरकारी मुहकमों को आदिवासियों के लिये क्या करना चाहिये ।

पहली बात तो यह की जानी चाहिये कि इनका एक्सप्लायटेशन रोका जाये । हर कामों में जो उनका एक्सप्लायटेशन होता है वह रुकना चाहिये । दूसरी बात यह है कि इनको फ्री लीगल एसिसटेंट दी जानी चाहिये । अगर सरकार ये दो बातें कर दे तो इनका एक्सप्लायटेशन रुक जायेगा । सरकार को इस तरफ खास तौर से ध्यान देना चाहिए ।

इसके अलावा जैसी कि केन्द्र एडवाइजरी बोर्ड ने सिफारिश की है, सब बातें आपस में लाना आदिवासी कार्यकर्ताओं को आवागमन की सुविधाये मिलनी चाहिये ताकि वे जा कर स्वयं सामाजिक सुधार का काम कर सकें । जो सुझाव ये कार्यकर्त्ता देंगे उन के द्वारा आदिवासियों का वास्तविक सुधार हो सकेगा । जब इन लोगों को काम करने का अवसर मिलेगा तभी आदिवासियों का कल्याण होगा । सरकार को चाहिये कि वह स्वयं आदिवासी कार्यकर्ताओं को यह काम करने के लिये प्रोत्साहन दें । आज यह विभाग इस बात का खयाल नहीं कर रहा है ।

श्री राम शरण (मुरादाबाद) : उपाध्यक्ष महोदय, सबसे पहले मैं ...

उपाध्यक्ष महोदय : अगर हाउस इजाजत दे तो ऐसा कर दिया जाये कि कोई साहब दस मिनट से ज्यादा न बोलें । इस तरह से कुछ ज्यादा मेम्बर साहिबान बोल सकेंगे । इस वक्त बहुत ज्यादा प्रेशर है ।

श्री राम शरण : उपाध्यक्ष महोदय, मैं यह कह रहा था कि जो रिपोर्ट कमिश्नर साहब ने दी है और उन्होंने जो वेदना हरिजनों और आदिवासियों के लिये व्यक्त की है उसके लिये मैं उनको बधाई देना चाहता हूं ।

दोनों रिपोर्टों को देखने से पता चलता है कि हरिजनों और आदिवासियों की स्थिति में बहुत कम परिवर्तन हुआ । संविधान की धारा १७ से ऐसा मालूम होता है कि देश से अस्पृश्यता खत्म हो गयी है । इस विषय में जो कानून भिन्न भिन्न राज्यों में मौजूद थे उनकी जगह संसद् ने सन् १९५५ में अनटचेबिलिटी आफेंसेज ऐक्ट पास कर दिया जिसके अनुसार जो कोई इस प्रकार का भेदभाव करता है वह जुर्म करता है । इसके बाद भी उत्तर प्रदेश की सरकार ने सन् १९५६ में मंदिर प्रवेश के सम्बन्ध में एक कानून पास किया । यह सब होते हुये भी देखने में यह आता है कि अस्पृश्यता का खात्मा नहीं हुआ है । स्थिति में बहुत कम परिवर्तन हुआ है । रिपोर्ट में कहा गया है कि राज्य सरकारें उन गावों की एक फेहरिस्त रखें कि जहां पर अस्पृश्यता अब भी पायी जाती है । राज्य सरकारें इस ओर उचित ध्यान नहीं देती और इस प्रकार की फेहरिस्त नहीं रखतीं । इसके फलस्वरूप किसी जिले में या राज्य में इस बात का पता नहीं लग सकता कि ऐसे कौनसे गांव हैं कि जहां पर अस्पृश्यता खत्म हो गयी है ।

भारत में साढ़े पांच लाख गांव हैं । इनमें से कुछ हजार गांव ही ऐसे होंगे कि जिनके लिये यह कहा जा सके कि उनमें अस्पृश्यता पूरी तरह से खत्म हो गयी है । हरिजन सेवक संघ ने यह निश्चित करने के लिये एक तरीका रखा है कि किसी गांव

[श्री राम शरण]

में अस्पृश्यता खत्म हुई या नहीं। वह पैमाना यह है कि अगर किसी गांव में हरिजनों के लिये अलग कुंवे न हों और हरिजन सार्वजनिक कुंवों से पानी ले सकें तो समझना चाहिये कि उस गांव में अस्पृश्यता मिट गयी है। अगर इस पैमाने के अनुसार देखा जाये तो कई जिलों के बीच दो चार गांव ऐसे मिलेंगे कि जहां पर नीची जाति कहे जाने वाली जातियों को, जैसे मेहतरों और बाल्मीकियों को सार्वजनिक कुंवों से पानी लेने दिया जाता है। जब यह स्थिति है तो यह कहना कि हमारे विधान के अनुसार और कानून के कारण अस्पृश्यता खत्म हो गयी है, गलत मालूम होता है।

रिपोर्ट में कहा गया है कि स्थिति खराब है और खराब होती चली जा रही है। जब तक कानून पर अमल नहीं होगा और केन्द्रीय सरकार के अधिकारी और विशेषकर राज्य सरकारों के अधिकारी कानून पर ठीक से अमल नहीं करेंगे तब तक अस्पृश्यता का दूर होना कठिन है। अगर एक तरफ सरकारी अधिकारी श्रद्धा और कड़ाई से काम लें और दूसरी तरफ हरिजन सेवक संघ आदि गैर-सरकारी संस्थायें उनमें पूरी तरह से सहयोग करें तो कहा जा सकता है कि हम कुछ वर्षों में अस्पृश्यता का अन्त कर सकेंगे। यह तो स्पष्ट ही है कि हमारे देश में अस्पृश्यता नहीं रह सकती लेकिन इसको जितनी जल्दी हम खत्म कर सकें उतना ही अच्छा है क्योंकि यह हिन्दू समाज पर एक कलंक है, यह हिन्दू समाज का पाप है। इसको हमें जल्दी से जल्दी खत्म करना चाहिये।

अब किस प्रकार से राज्य सरकारों का सहयोग होता है कमिश्नर साहब की रिपोर्ट से पता चलता है कि राज्य सरकारों का सहयोग पूरी तरह से नहीं मिलता। इसके लिये एक मामूली मिसाल दी गयी है। पहली पंचवर्षीय योजना में हरिजनों और आदिवासियों पर कितनी राशि खर्च हुई, इस बारे में राज्य सरकारों से जब जब पूछा जाता है तो भिन्न भिन्न आंकड़े आते हैं। कभी भी एक से आंकड़े उपलब्ध नहीं होते। इस से मालूम होता है कि किस प्रकार से राज्य सरकारें इस प्रश्न की अवहेलना कर रही हैं। साथ ही साथ यह भी सुझाव दिया गया था कि जिस प्रकार यहां पार्लियामेंट में हर साल इस पर बहस होती है उसके बजाये इस पर राज्य सरकारों की विधान सभाओं और विधान परिषदों में हर साल इस विषय पर बहस हुआ करे क्योंकि यह राज्य सरकारों का ही विषय है। चूंकि जो मामले होते हैं वे स्थानीय होते हैं, इसलिये अगर राज्यों में इस विषय पर बहस होगी तो वे बातें सम्बन्धित अधिकारियों और संगठनों के सामने आयेंगी और इस प्रकार उन समस्याओं का हल आसान हो सकता है। लेकिन जहां तक मुझे मालूम है राज्य सरकारें इस पर बहुत कम ध्यान देती हैं। ऐसा नहीं मालूम होता कि इस रिपोर्ट पर राज्यों की विधान सभाओं या विधान परिषदों में बहस होती है। इन बातों से विदित होता है कि इस समस्या को हल करने के लिये राज्य सरकारों को जितना ध्यान देना चाहिये वे नहीं दे रही हैं। और इससे यह भी मालूम होता है कि यद्यपि इस समस्या की उग्रता में कुछ कमी हुई है लेकिन अधिकांश में यह अपने उग्र रूप में अभी भी मौजूद है।

इसके अलावा हरिजनों और आदिवासियों की नौकरियों का प्रश्न है। अभी तक की ६ रिपोर्टें आ चुकी हैं। उनमें यह बतलाया जाता है कि योग्य आदमी नहीं मिलते लेकिन साथ ही साथ यह भी रिपोर्ट से पता चलता है, पृष्ठ १०६ पैरा २७, कि बहुत से हरिजन और आदिवासी जो कि ग्रेजुएट हैं, मैट्रिकुलेट हैं, टैक्नीशियन हैं, डाक्टर हैं, इंजिनियर हैं टाइपिस्ट हैं और स्टेनोग्राफर आदि हैं वे अनइम्पलायड पड़े हुए हैं। उनको अभी तक जगह नहीं मिली है। एम्पलाय-

मैंट एक्सचेंजिज से जो फ़िगर्ज कलेक्ट की गई हैं, उन से मालूम होता है कि शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज का जहां तक सम्बन्ध है, उन को नौकरियां मिलने में इन सालों में कोई अधिक प्रगति नहीं हुई है। बावजूद इस बात के कि तमाम रिपोर्ट निकलती हैं, लोगों का ध्यान दिलाया जाता है, इन पांच छः सालों में नौकरी पाने वालों की परसेन्टेज में अधिक तरक्की नहीं हुई है। इस का मतलब यह है कि अधिकारीगण को— चाहे वे केन्द्र के हों, चाहे राज्यों के— न इस बारे में कोई दिलचस्पी है और न वे इस बारे में ध्यान देते हैं। इस कारण से ऐसे बहुत से लोग, जो काम में लग सकते थे, जो हर तरह से ठीक हैं, उपयुक्त हैं, जो टैक्नीशियन हैं, जिनकी देश को जरूरत है, अभी तक बेकार पड़े हुये हैं। इससे यह स्पष्ट है कि जितनी जगहें रिजर्व्ड हैं, उन को भरना तो दूर रहा, जो लोग उपलब्ध हैं, उन को भी जगह बहुत कठिनाई से मिलती है और उन में भी बहुत सारे लोग बेकार पड़े हुये हैं।

उन में उन जातियों की स्थिति और भी खराब है, जो कि सब से निम्न श्रेणी की समझी जाती हैं, जैसे बाल्मीकी और मेहतर हैं। उन के मकानों की बहुत बुरी हालत है, देहात में भी और शहरों में भी। केन्द्र की तरफ से इस सम्बन्ध में कुछ पया दिया जाता है। वह रुपया राज्य सरकारों के पास जाता है। उस का भी ठीक प्रकार से उपयोग नहीं होता है।

मेहतरों को नौकरियां म्यूनिसिपल कमेटियों, टाउन एरिया कमेटियों और नोटिफ़ाइड एरिया कमेटियों में मिलती हैं, जहां उन को पार्ट-टाइम नौकर समझा जाता है, न कि होल-टाइम सरवेंट। इस का परिणाम यह है कि उन को बहुत कम वेतन मिलता है। इसके अतिरिक्त स्थायी, होलटाइम नौकरों को जो लाभ और सुविधायें प्राप्त रहती हैं, उन से भी ये लोग वंचित रहते हैं। न उन को पूरी नौकरी मिलती है और न उन के रहने सहन का ठीक प्रबन्ध है और जिन औजारों से वे काम करते हैं, वे भी इस प्रकार के नहीं हैं, जो कि मनुष्योचित समझे जायें। इसलिये उन की हालत की तरफ रिपोर्ट में विशेष तौर से ध्यान दिलाया गया है। केन्द्रीय सरकार और राज्य सरकारों को इस तरफ विशेष ध्यान देना चाहिये।

इन लोगों की बहुत सी शिकायतें होती हैं और इन को कई कठिनाइयों का सामना करना पड़ता है, जिन का जिक्र रिपोर्ट में भी किया गया है और जिन की तरफ कई माननीय सदस्यों ने भी ध्यान दिलाया है और कई मिसालें पेश की गई हैं। इसलिये यह जरूरी है कि केन्द्र और राज्यों की सरकारों की तरफ से इन लोगों को कानूनी मशविरा देने की व्यवस्था की जाय। इन लोगों को बेजा तौर पर सताया जाता है, इन का बेजा इस्तेमाल किया जाता है, इन से बेगार ली जाती है, इन को पूरा वेतन नहीं मिलता है। ये तमाम कठिनाइयां किस प्रकार से दूर की जा सकें, इसके लिये एक तरफ तो इन को कानूनी मशविरा मिले और दूसरी तरफ केन्द्र की तरफ से जो पया इस सम्बन्ध में दिया जाता है, उस का ठीक उपयोग किया जाय। मैं समझता हूं कि द्वितीय पंच-वर्षीय योजना में इन लोगों के लिये ६१ करोड़ रुपये खर्च किये जाने वाले हैं। जैसा कि कुछ भाइयों ने कहा है, इस प्रकार के आंकड़े दिये जाते हैं कि इतना रुपया खर्च हुआ, या होने वाला है, लेकिन वस्तु-स्थिति यह होती है कि उस रुपये का ठीक इस्तेमाल नहीं होता है। बहुत सी इंडस्ट्रीज, उद्योग-धंधों पर रुपया खर्च किया जाता है। लेकिन हमारा अनुभव यह है कि कुछ हरिजन सहायक समितियां होती हैं, जिन में कुछ लोग इन्टरेस्टिड होते हैं और उन लोगों में उस रुपये का बटवारा हो जाता है और मुस्तहक लोगों को कुछ नहीं मिल पाता है। एक योजना के अधीन सरकार की ओर से जगह

[श्री राम शरण]

जगह पर इंडस्ट्रियल एस्टेट्स बनाई जा रही हैं। मैं चाहता हूं कि हर ज़िले में इस तरह के उद्योग-धंधे खोले जायें, चाहे वे सरकार की तरफ़ से हों, जहां इन लोगों को लगाया जाय और काम सिखाया जाय। जब वे काम सीख जायें, तो उन को कुछ साधन और सुविधायें दी जायें कि वे अपना काम कर सकें ।

मुझे इस बात की खुशी है कि कल मंत्री जी ने यह घोषणा की थी कि राज्यों के मंत्री और दूसरे सम्बन्धित व्यक्ति इकट्ठे होंगे और उन पर ज़ोर दिया जायगा कि वे इस कार्य को बहुत तत्परता, लगन और मुस्तैदी से चलायें । आज ही समाचार-पत्रों से विदित हुआ है कि पंजाब गवर्नमेंट ने मेहतरों के बारे में, जो कि म्यूनिसिपैलटीज़ वगैरह में काम करते हैं, माडल सर्विस रूल्ज़ शाया किये हैं, जिन के अधीन उन लोगों को कुछ सुविधायें मिलेंगी और वे कुछ अधिकार प्राप्त कर सकेंगे । उस से यह भी मालूम होता है कि मेहतरों की कुछ परसेन्टेज—२१ प्रतिशत– ऐसी ली जायगी, जो कि पढ़े-लिखे होंगे और उन को क्लैरिकल पोस्ट्स दी जायेंगी । वे लोग समाज के ऐसे काम को करते हैं, जो कि बिल्कुल गन्दा काम है, लेकिन मज़दूरी उन को बहुत कम मिलती है, हालांकि ऐसे काम के लिये मजदूरी ज्यादा से ज्यादा होनी चाहिये, क्योंकि हर एक आदमी उस को करने के लिये तैयार नहीं होता है । इसलिये कार्यकर्ताओं और ग़ैर-सरकारी लोगों के के सामने यह सवाल है कि क्या यह गन्दा काम हमेशा इन लोगों से कराया जायगा और क्या ये हमेशा इस को करते रहेंगे । इन लोगों के मन में यह ख्याल आ सकता है कि क्यों न हम यह काम छोड़ दें और दूसरे लोगों की तरह और कामों में, जो कि गन्दे नहीं समझे जाते हैं, लग जायें । विनोवा जी और कई दूसरे लोगों ने भी यह कहा है कि बाल्मीकी जाति के बच्चों को इस काम में न लगाया जाय, बल्कि उन को दूसरे कामों में लगाया जाय, ताकि वे आगे चल कर दूसरे कामों में लग कर समाज के उस हिस्से से ऊपर उठ सकें, जिसको कि आज नीचा समझा जाता है, या वे खुद अपना काम छोड़ दें या समाज-सुधारक उन को प्रेरित करें कि वे दूसरे कामों में लग जायें, ताकि समाज बाध्य हो कर यह काम करने वालों को ठीक वेतन और पूरी सुविधायें द । यह प्रश्न और उस का यह हल कई लोगों ने सुझाया है और इन लोगों की स्थिति को सुधारने के लिये यह भी एक तरीका हो सकता है ।

मैं कहना चाहता हूं कि यह सवाल कोई नया सवाल नहीं है । १९३२ में जब महात्मा गांधी ने आमरण अनशन किया था, उस समय हमारे वर्तमान नेताओं ने, जो कि जेलों से बाहर थे, इस प्रकार का प्रण गांधी जी के सामने किया था कि वे इस समस्या को जल्द से जल्द हल करेंगे । गांधी जी चाहते थे कि एक तरफ़ तो मैकडानल्ड एवार्ड को खारिज किया जाय और दूसरी तरफ़ देश के कार्यकर्ता इस समस्या को जल्द से जल्द हल करने का प्रयत्न करें । इस बात को पच्चीस वर्ष हो गये हैं, परन्तु इस समस्या को हल करने में हम उतने कामयाब नहीं हो पाये हैं, जितना कि होना चाहिये था । जिन लोगों ने उस समय गांधी जी के सामने प्रत्यक्ष या अप्रत्यक्ष रूप में वायदा किया था, वे इस समय केन्द्रीय या राज्य सरकारों में हैं । अब उनमें से बहुत सारे लोग राज्यों की सरकारों म हैं । इस वास्ते उन लोगों को और तमाम सवर्ण कहलाने वाले लोगों को और तमाम जो गैर सरकारी संस्थायें हैं उनके कार्यकर्ताओं को और साथ ही साथ अधिकारियों को यह अपना फर्ज समझना चाहिये , अपना परम कर्त्तव्य समझना चाहिये कि उन्होंने जो प्रण किया था, जो वायदा किया था गांधी जी के साथ, उसको वे अब पूरा करें और इस सवाल को जल्द से जल्द हल

करने में अपना योगदान दें, उस में सहायक हों ।

यह स्पष्ट ही है कि समय के प्रभाव से और विकास से यह सवाल जल्द हल होगा और कोई व्यक्ति ऐसा नहीं रह जायेगा जिसमे दूसरे व्यक्ति किसी प्रकार से भेदभाव करें । लेकिन जितनी जल्दी हम इस को हल कर लें, उतना ही यह हमारे लिए श्रेयस्कर होगा और हमारी समाज की भलाई के हित में होगा । समाज का भला तभी हो सकता है जब कि इस प्रकार का भेदभाव न रहे । इस प्रकार के भेदभाव को हम पागलपन कह सकते हैं, पापाचरण कह सकते हैं । दूसरे लोग —विदेशी लोग यह समझने में असमर्थ रहते हैं कि इस प्रकार भेदभाव क्यों बरता जाता है । पागलपन का भी आज के वैज्ञानिक युग में इलाज हो सकता है और इस के कई ढंग हैं । लेकिन छुआछूत में यह (वैज्ञानिक पागलपन) देखा जाता है कि एक कुएं से जहां से दूसरे लोग पानी भरते हैं, वहां से कोई चरवाहा चरवाहे के तौर पर या हलवाहे के तौर पर यदि पानी भरना है तो भरने दिया जायेगा लेकिन अगर अपना घड़ा ले कर वह पानी भरना चाहता है तो भरने नहीं दिया जाता है । ऐसा भी देखने में आया है कि एक कुंए में पानी भरने के चार खाने होते हैं और उनमें से एक में से हरिजनों को पानी भरने दिया जाता है, दूसरे खानों में से भरने नहीं दिया जाता है । ऐसा पागलपन अगर किसी समाज में बढ़ता जाता हो तो उस समाज को क्या कहा जा सकता है ? इस प्रकार के पागलपन को, इस प्रकार के पापाचरण को हम जितनी जल्दी दूर करें और इस का अन्त करें उतना ही समाज के वास्ते और देश के वास्ते, और अपने समाज को दूसरे देशों के सामने कलंकित न होने देने के लिये, अच्छा होगा । इस का अन्त करना ही हमारे लिये श्रेयस्कर है । इस काम में सब को तत्परता के साथ लग जाना चाहिये और इस का शीघ्रातिशीघ्र अन्त करके ही दम लेना चाहिये ।

श्रीमती सहोदरा बाई (सागर-रक्षित-अनुसूचित जातियां) : उपाध्यक्ष महोदय, यह बड़े सौभाग्य का अवसर है कि आपने मुझे बोलने के लिये वक्त प्रदान किया है ।

भारत सरकार आदिवासियों तथा हरिजनों की उन्नति के लिये प्रयत्नशील है । मध्य प्रदेश के आदिवासी और देश के आदिवासियों की अपेक्षा अधिक पिछड़े हुए हैं । वहां की प्रान्तीय सरकार आदिवासियों तथा हरिजनों के कल्याण के कार्य करती है और उसी पर इसका भार सौंपा गया है । वहां ६० लाख रुपया भी खर्च नहीं किया जा सका है । आदिवासी तथा हरिजन कल्याण तभी हो सकेगा जब यह कार्य मुख्य मंत्री के अधीन रहे और प्रत्येक कमिश्नर को खास जिम्मेदारी दी जाये और वे आदिवासी तथा हरिजन क्षेत्रों का दौरा कर उनका दुःख दर्द जान कर सही रिपोर्ट प्रान्तीय सरकार को दें और प्रान्तीय सरकार उन रिपोर्टों को भारत सरकार के पास भेजे तथा वर्ष में जो रकम दी जाती है उसका ठीक ठीक हिसाब समय समय पर लिया जाय ।

उपाध्यक्ष महोदय, हरिजनों का आर्थिक स्तर ऊंचा करने के लिये, उनमें से छुआछूत दूर करने के लिये, इस सदन में तीन दिन से चर्चा चल रही है । कई माननीय सदस्यों ने इस में हिस्सा लिया है और बहुत से उपयोगी सुझाव दिये हैं । मैं समझती हूं कि मेरे लिये बहुत ज्यादा कहने की आवश्यकता नहीं है । मैं आपको बतलाना चाहती हूं कि जब तक हरिजन हरिजनों के प्रति अपना रवैया नहीं बदलते तब तक हरिजनों का सुधार नहीं हो सकता है। हम हरिजनों में भी कई जातियां हैं । हम में चमार हैं, बसोर हैं, भंगी हैं । इन जातियों का एक दूसरे के प्रति भी अच्छा व्यवहार नहीं है । जब तक ये अपने व्यवहार में सुधार नहीं करती हैं, हरिजनों

[श्री राम सरन]

का कल्याण नहीं हो सकता है। एक जाति दूसरी को कुएं से पानी भरने नहीं देती है। जब हम ही आपस में एक दूसरे को पानी भरने नहीं देते हैं तो ब्राह्मण या ठाकुर कैसे हम को पानी भरने दे सकते हैं। इस वास्ते सब से पहले हमें अपने में सुधार करना होगा और फिर दूसरों से किसी अच्छे व्यवहार की आशा करनी होगी। हम हरिजनों में जो आपस में विद्वेष है, उसको हमें दूर करना होगा। जो एम० एल० ए० और एम० पी० चुन कर आते हैं वे पांच साल तक कभी भी हमारे चुनाव क्षेत्र में नहीं जाते हैं। जब दुबारा चुनाव का वक्त आता है तो जाना शुरू करते हैं। इस से उनको हरिजनों की कठिनाइयों का सही सही पता नहीं लग सकता है और वे नहीं जान सकते हैं कि हमारे क्या अभाव-अभियोग हैं। इस वास्ते आवश्यकता इस बात की है कि एम० पी० तथा एम० एल० ए० नियमित रूप से हमारे क्षेत्रों का दौरा करें और हम लोगों की तकलीफों को जानें और उनको दूर करने का प्रयत्न करें। अगर आप लोग वहां पर जायेंगे तो उनका उत्साह बढ़ेगा और उनमें हिम्मत आएगी और वे आगे बढ़ने के लिये प्रयत्नशील होंगे।

जहां तक हरिजनों के सुधार का ताल्लुक है यदि हम हरिजन और हरिजन को लेकर चलेंगे तभी उन का सुधार संभव हो सकेगा अन्यथा नहीं। हम में खुद भेदभाव है। हम हरिजनों में कई प्रकार के हरिजन हैं। कुछ चमार हैं, कुछ सारे हैं, कुछ मेहतर हैं और कुछ दूसरे लोग हैं। इस वास्ते जब तक हम हरिजन और हरिजन को लेकर नहीं चलेंगे हमारा सुधार नहीं होगा। यह देखा गया है कि जब लोग कुएं पर पानी भरने के लिये जाते हैं तो जब तक चमार पानी नहीं भर लेता है, वह दूसरों को पानी भरने नहीं देता है। जब तक मेहतर पानी नहीं भर लेगा तब तक दूसरे को कुएं पर नहीं चढ़ने देगा। जब ऐसी स्थिति है तो जरूरत इस बात की है कि हरिजन हरिजन का सुधार पहले करें और फिर आगे बढ़ें। जब हरिजन हरिजन का सुधार नहीं करता है तो बड़े लोग कैसे करेंगे। कैसे हम ब्राह्मण से या ठाकुर से सुधार करने की आशा कर सकते हैं। इस वास्ते हरिजनों को सब से पहले संगठित होना चाहिये और एक होकर काम करना चाहिये। जब ऐसा होगा तभी हम आगे बढ़ सकेंगे। (*Interruption*) मैं जो कुछ भी कह रही हूं सच कह रही हूं। इस में कोई झूठ बात नहीं है। आप नहीं जानते कि.....

उपाध्यक्ष महोदय : माननीय सदस्य मेरी तरफ ध्यान रखें।

श्रीमती सहोदरा बाई : अभी यहां पर किसी ने कहा.....

उपाध्यक्ष महोदय : आप अभी दूसरों से कह रही थीं कि हरिजनों को पानी भरने नहीं देते, अब आप ही नाराज हो रही हैं।

श्रीमती सहोदरा बाई : मैं आप को बतलाती हूं कि आज हरिजनों में ऐसे भाई हैं, ऐसी कौमें हैं जो जिस एक महिला को ब्याह कर लाते हैं, उसको ठीक तरह से नहीं रखते हैं। उसको दूसरे ही दिन भगा देते हैं। उसके बाद दूसरी औरत ले आते हैं और उसको भी भगा देते हैं। तीसरी लाते हैं और उस के साथ भी उसी प्रकार का व्यवहार करते हैं। जब तक वे दो तीन शादियां नहीं कर लेते हैं उन को चैन ही नहीं पड़ता है। इस का नतीजा यह होता है कि हम ईसाई बनते हैं, मुसलमान बनते हैं और उनका दरवाजा खटखटाते हैं। जितने आदिवासी और हरिजन ईसाई बने हैं वे इसी तरह से बने हैं। आज ब्याह कर लाते हैं, कल छोड़ देते हैं, कल ब्याह कर लाते हैं, परसों छोड़ देते हैं। तो यह जो चीज है यह भी खत्म होनी चाहिये।

दूसरी बात यह है कि मजबूर हो कर हम ईसाई बनते हैं। मैं इस बात को

मानती हूं कि हमें ईसाई नहीं बनना चाहिये यह एक गलत बात है। हमारे यहां पर मिशन हिन्दू स्कूल होते हैं। वहां पर बच्चों को पढ़ाया लिखाया जाता है। मैं आप से प्रार्थना करती हूं कि आप हर जिले में और हर प्रान्त में, आदिवासी बच्चों के लिये जो गरीब हैं तथा जो दूसरे हिन्दू लोग हैं, जो हरिजन हैं, मिशन हिन्दू स्कूल खोलें। अगर आपने ऐसा किया तो हम लोग ईसाइयों के दरवाजे कभी नहीं जायेंगे। हम चूंकि गरीब हैं, इस वास्ते ईसाई लोग हमारे मध्य प्रदेश में तांगा लेकर आते हैं और कहते हैं कि हम तुम्हारे बच्चों को पढ़ा लिखा देंगे, उन को धन दौलत देंगे और इस तरह से वे अपना काम चलाते हैं, और अपनी संख्या बढ़ाते हैं। इस वास्ते गरीब महिलाओं और बच्चों के लिये जल्दी मिशन-हिन्दू स्कूल आपकी तरफ से खोले जाने चाहियें जिस में हमारे बच्चे जा कर पढ़ लिख सकें और बाद में वे देश सुधार का काम कर सकें।

हमारे देहातों में ज्यादा हरिजन लोग हैं। बड़े लोग भी हैं लेकिन कम हैं। काश्तकारी हमारे देश के लोगों का एक मुख्य धंधा है। हम हरिजनों के बिना काश्तकारी का काम नहीं चल सकता है। हरिजन काश्तकारों और किसानों में बड़ा झगड़ा होता है। अगर हरिजन लोग बैल हांकने के लिये नहीं जोती हैं तो उनको गांव से निकाल दिया जाता है और कुओं से पानी नहीं भरने दिया जाता। उन के मवेशियों को खेतों में नहीं जाने दिया जाता। ऐसी चीजों को बन्द किया जाना चाहिये। जब ऐसा होता है तो वे भाग कर शहरों की तरफ आ जाते हैं। हमारे हरिजन भाई बहुत पिछड़े हुए हैं। उनको आज जमीन की जरूरत है। आप के पास हजारों एकड़ जंगल पड़े हुये हैं। जो तोड़ने के लिये आप उनको दे सकते हैं। आप आज उनको ट्रैक्टरों से तुड़वाते हैं और आप को चाहिये कि आप उनको आदिवासियों और हरिजनों को दे दें। उन को आप बैल, बीज लागान में छूट इत्यादि दें जिस से वे खेती कर सकें। इस तरह से उनका काम चल सकेगा और वे अपना जीवन स्तर ऊंचा उठा सकेंगे।

हरिजनों को मजदूरी देने का भी सवाल है। शहरों में तो इनको पांच पांच रुपये मजदूरी मिल जाती है लेकिन देहातों में इनका बहुत बुरा हाल है। जब तक खेती में उनको मजदूरी और किसान को मजदूरी तय नहीं की जाती, तब तक काम नहीं चल सकता है।

मैं यह कहना चाहती हूं और माफी मांगती हूं अगर किसी को मेरी यह बात बुरी लगती है कि हरिजनों का सुधार पहले हरिजन ही कर सकते हैं बाद में दूसरे। हमारे हाथ का पानी ब्राह्मण तो पी लेते हैं, ठाकुर तो पी लेते हैं लेकिन हरिजन का पानी हरिजन नहीं पीते हैं। चमार भंगी के हाथ का पानी नहीं पीता, बसोर के हाथ का पानी नहीं पीता। मैं एक बात बतलाना चाहती हूं। हमारे गांव में एक कुएं पर बसोर पानी भरते थे और उन चमारों ने बसोरों को पानी भरने से रोका जिस के फलस्वरूप झगड़ा हो गया और फौजदारी मुकदमा चल रहा है। इस तरह हरिजनों में ही हरिजनों को कुओं से पानी नहीं भरने दिया जाता। जब हरिजन हरिजन को नहीं चाहता है तो दूसरे कैसे चाह सकते हैं। मैं आप से प्रार्थना करती हूं कि आप जो हमारे क्षेत्रों में आयें, वहां पर माताओं और बहनों की तकलीफों को देखें और उन तकलीफों को दूर करने का प्रयत्न करें। आपको चाहिये कि आप सही सही रिपोर्ट दें। हम आज पांच पांच साल तक नहीं आते हैं। सैशन खत्म हो जायेगा और हम अपने घरों में चले जायेंगे और गप्पें उड़ाते रहेंगे। इस तरह से कैसे काम चल सकता है। बहुत से भाई इस सदन में बोल चुके हैं। मैं इतना ही कहना चाहती हूं कि आप लोग जायें, हरिजनों का इस सम्बन्ध में सर्वेक्षण करें और अपनी बेहतर राय दिखाते

[श्रीमती सहोदरा बाई]

हरिजन हैं उनके साथ मिल बैठकर बात करें और उन के साथ पानी आदि पियें तो बहुत जल्दी सुधार हो सकता है ।

इस के लिये हम तो क्षत्रियों, ब्राह्मणों आदि पर दोषारोपण करते हैं और सारा कसूर उनके मत्थे जड़ते हैं, वह उचित नहीं है बल्कि हमें खुद भी अपने सुधार के लिये प्रयत्न करना चाहिये । हमारे बड़े लोग तो आप ही सुधार करते हैं हमारे पंत जी ने सुधार किया और सब लोग इस बात को जानते हैं कि हमारे पूज्य बापू जी ने हरिजन उद्धार के लिये कितना श्रम किया और उसके लिये उन्होंने कितना प्रयत्न किया । हरिजन उद्धार उन के जीवन का एक महान व्रत था । हमारे ब्राह्मण भाइयों ने छुआछूत की कुप्रथा मिटाने के हेतु हमारे हरिजन भाइयों के साथ बैठ कर पानी पिया और उन के साथ भोजन तक किया लेकिन मेरा कहना है कि इतने ही से यह काम नहीं होने वाला है बल्कि हरिजनों को स्वयं इस सुधार के काम को करना होगा और जहां पर तक़लीफ हो वहां जाकर उसको मिटाने की कोशिश करनी चाहिये लेकिन अभाग्यवश हम देखते हैं कि तकलीफ और दुःख को मिटाने और कठिनाई जहां हो उस को सुलझाने के बजाय उलटा उसको उलझा देते हैं और इस कारण झगड़े और दूसरे टंटे खड़े हो जाते हैं ।

अब चूंकि मेरा समय खत्म हो गया है इसलिये मैं और अधिक न कहती हुई उपाध्यक्ष महोदय आपको धन्यवाद देती हूं कि आपने मुझे अपने कुछ विचार प्रकट करने का अवसर दिया । भाषण के दौरान में जो कुछ मुझ से भूल चूक हो गई हो उसको क्षमा किया जाय ।

Shri Manay: Mr. Deputy-Speaker, at the outset I desire to convey my special thanks to the Home Ministry for having been able to find some time to consider this report and bring it before the House at the fag end of the year and, as usual, at the fag end of the session. I am conveying my special thanks for this reason that the Home Ministry has been considering this report as a matter of fun and fancy for them.

In the Rajya Sabha, Pandit H. N. Kunzru had rightly reminded the Home Ministry that this report is a very important one which deals with the fate of millions and it should not be looked upon with such indifference. I am very sorry to find that the Home Ministry has not taken into consideration that valuable suggestion. Having gone through this report, I find that the Commissioner for Scheduled Castes and Scheduled Tribes is reduced to such an anomalous position that the Home Ministry is not prepared to take into account seriously, suggestions or recommendations of the Commissioner.

The Deputy Minister while opening the debate said that she is here to invite suggestions and criticisms, whereas the Minister of State in the Ministry of Home Affairs said that he could do nothing so far as the criticisms levelled here were concerned. Why did he say so? He said: "We are here merely for giving grants to the States so far as this problem is concerned; we could do nothing beyond that." I fail to understand this. The Deputy Minister invites criticisms and suggestions, whereas the Minister of State gives his reply saying that he could do nothing so far as the criticisms levelled here are concerned.

May I ask the Deputy Minister one question? There are not less than 232 suggestions and recommendations in the Report for 1955 and about 258 in the report for 1956-57. How many of these recommendations and suggestions have been implemented? She had invited suggestions from the Members. I am asking leave aside the suggestions from the Members, how many of the suggestions and recommendations made by the officer who is meant to protect the interests of Scheduled Castes and Scheduled

Tribes have been implemented. To my knowledge only a handful. And, that too, while implementing some of the suggestions the Home Ministry has merely passed on to other Ministries that these things should be looked into and, if possible, implemented.

The Minister of State in the Ministry of Home Affairs, Shri Datar said that the Centre could do nothing except to pass on the recommendations to the States except to suggest to the States what has been said here. He has conveniently forgotten the statutory obligations that lie on him. I will remind him of what took place in the Constituent Assembly while this article 338 was being discussed. He should know as to how this article 338 came to be incorporated in the Constitution Sir, the intention in appointing a Commissioner to look into the grievances and the safeguards provided for Scheduled Castes, Scheduled Tribes and other Backward Classes is that the Commissioner would submit his report, and whichever Ministry is in charge, as it represents the President, it will make sincere and honest efforts in putting through the suggestions and recommendations of the Commissioner I have gone through about four or five Reports and I find that there are recommendations which run right through from the first report to the sixth report still remaining to be implemented.

Then there are other obligations about which I would like to remind, and they are about the Congress Organisation. In 1932 Gandhiji declared "fast unto death" on the problem of untouchability—when Dr. Ambedkar demanded separate electorate, Gandhiji went on a "fast unto death" and said that he would not allow separate electorates to the Scheduled Castes in India—many of the associates of Gandhiji came to Dr. Babasaheb Ambedkar then and a meeting was arranged between Dr. Babasaheb Ambedkar and Gandhiji. There Gandhiji gave a categorical assurance to the leader of the Scheduled Castes that he will see that untouchability is eradicated within ten years' time. And, may I remind the office bearers of the Harijan Sewak Sangh that the Harijan Sewak Sangh came into being because of this assurance of Gandhiji that within ten years he will eradicate untouchability from India, and it was for that reason this Harijan Sewak Sangh was established?

I am very sorry that not only 10 years time but roughly about 25 years have passed, and still what has been done for, leave aside the eradication of untouchability, the amelioration of the conditions of Scheduled Castes and Scheduled Tribes? Many hon. Members have spoken here. I was hearing all of them. About untouchability tens and hundreds of instances were quoted here which gives a very gloomy picture so far as the problem of untouchability is concerned. I am very sure if every Scheduled Caste Member in this House is given ample opportunity to speak each Member will quote not less than one thousand instances in his own State where these tyrannies are being inflicted on the Scheduled Castes.

Speaking about Bombay State, not a single day passes when you do not find in the Press some instances cited regarding the harrassment caused to the Scheduled Castes. I have no time, otherwise I could give number of instances in all the parts of Bombay State including Marathwada and Vidarbha. There are villages where organised attacks are made on the localities of Scheduled Castes. The other day in the Bombay Assembly one matter came up where the Chief Minister of Bombay State had to confess that he was ashamed of the attitude adopted by the Police Patil so far as the harrassment was concerned.

Mr. Deputy-Speaker, I have many more things to say but, unfortunately, my time is very short and, therefore, I will hurriedly give some instances about the services.

Mr. Deputy-Speaker: Just now, the hon. Member said that there was no time, and now he says that the time is very short.

Shri Manay: I am the only representative speaking today on behalf of the Republican Party of India.

Mr. Deputy-Speaker: That is quite all right, but there are only ten minutes allowed for each Member.

Shri Manay: Sir, I want to bring to the notice of the Home Minister that this untouchability is being rigidly observed in the entire Secretariat of the Government of India, and I will quote instances not in other Ministries but in the Home Ministry itself. In 1948 there were about 300 Scheduled Castes employees in the services of the Home Ministry who were confirmed, and there was a rule that promotions will be given only to such of the employees as are confirmed and are permament. In 1952 there came another order from the Home Ministry. It said that not only those who are permanent but even those who are quasi-permanent will be considered for promotion on the basis of the length of service. Firstly, it was only such of those as were permanent servants who were to be considered for promotion. But, in 1952, another order comes and says that while promoting, the length of service will be taken into account. I tell you, had this 1952 order not been given effect to, not less than 300 employees would have been promoted and they would have enjoyed some higher position in the Home Ministry today. But unfortunately this order of 1952 marred their interests once for all. Why this order was issued? Simply because the Secretariat found that the untouchables are getting undue benefit from that 1949 order. This is a glaring instance of how untouchability is being observed on the Secretariat level in the Home Ministry.

After quoting these instances, I now turn to the Ramanathapuram riot. We were told that we would be given some time to discuss it seperately.

Mr. Deputy-Speaker: That is a long distance off and the time is off.

Shri Manay: Only three minutes.

Mr. Deputy-Speaker: Not even one minute. I have already given the hon. Member more than 12 minutes. I have fixed the limit to ten minutes. He has taken two more minutes.

Shri Manay: I was told that we could get 15 minutes.

Mr. Deputy-Speaker: He ought to conclude within one minute.

Shri Manay: About the Ramanathapuram riot, I am one of those who have visited the affected area. I am surprised to observe that when this riot was going on, when Scheduled Caste people were being butchered, the Prime Minister of India was in Bangalore at that time. And he merely made a passing reference there to the riots that were taking place at Ramnad. When I read that the Prime Minister was running to Madras to save Brahminism from the threats of Ramaswami Naicker, I was rather surprised that the Prime Minister could find time to run to Madras to save the sacred threads of Brahmins and that he could not find some time to go to Madras,—leave aside Ramanathapuram, though it is not far distant from Madras—to save the lives of the Scheduled Castes there.

I have been told that the Scheduled Castes were being burnt by being put into the fire there. I am very sorry that the summary that is given by the Home Minister does not give the information which was repeatedly asked for. If you excuse me, the Speaker had assured us that the information would be given, while the Ramanathapuram riot would be discussed, along with this report. Some Members of the Opposition had demanded the figures of Scheduled Caste people killed in

the Ramanathapuram riot. I am surprised to find that in the summary also, nowhere there is a mention about the number of deaths that took place in the Ramanathapuram riot so far as the Scheduled Caste men, women and children are concerned.

Shri Balkrishna Wasnik (Bhandara—Reserved—Sch. Castes): There is no Minister representing the Home Ministry present here. They are as many as three. At least one of them should be present.

Mr. Deputy-Speaker: I realise that there are three Ministers. One ought to be present. But they have left one of their colleagues here.

Shri Sanganna: I am very grateful to you for having given me an opportunity to speak on the report at the fag end of the discussion.

Mr. Deputy-Speaker: Part of the time need not be wasted by that remark.

Shri Sanganna: It is only a sense of gratitude. At the outset, I may congratulate the Commissioner for the Scheduled Castes and Scheduled Tribes for the trouble he has taken in compiling the report, but after going through the report, I find that it seems that he has consulted the State Governments in the compiliation of the report. He is an ardent worker among the Adivasis and is one of the Vice-Presidents of the Bharatiya Adimjati Seva Sangh. He is very competent to go through the area of the tribal people and he could have compiled the report by his own facts and figures. Whenever he goes through the tribal areas, he is accompained by the concerned State Government Minister or the Secretary of the Department. So, he is shown those areas wherever there are achievements and wherever there are good things to be seen. So, he is not shown the areas where things are most awkward and where much development is necessary. Therefore, I cannot say that this report is above criticism of the people.

Moreover, at the conclusion of the tours, the Commissioner is also asked to give a press statement as to the impression about the conditions existing in the area. So, he is put in such a delicate position that he cannot say what he really feels, and say things which are really unpleasant. So, I request the Commissioner, in the future reports that he may make, to come to Delhi and make his reports after the completion of his tours. Only in such circumstances his report will be unbiassed and independent.

Coming to the points regarding the State which I represent, I must say that it is gratifying to note that the Commissioner for Scheduled Castes and Scheduled Tribes has stated that Orissa is one of the most backward States in the country and that much attention must be given to its development. But in one of the important recommendations made by him in the report he has not made mention of Orissa. Due to the activities undertaken in the first and the second Five Year Plans, so many things have been developed, but there are still more things to be done by the Government.

While inaugurating the handloom industry in Bhubaneswar, Sri Vaikuntha Lal Mehta, the Chairman of the Khadi and Village Industries Commission said that though the *per capita* income and the national income of India have improved, so far as the *per capita* income and expenditure of these people are concerned, they have not improved. In the Gramdan villages also, though there is much improvement in those areas, the economic condition of the people has not yet improved.

In one of the recommendations, the Commissioner has said that literacy in the agency areas of Orissa is nil. But he has not suggested what measures to be taken in order

[Shri Sanganna]

to improve the educational standard. So, unless the educational standard is improved, I think that no scheme, however well-thought out can succeed and give good results. In the present set-up, there is the question of decentralisation of political power. Unless the people are educated, political power cannot be enjoyed by them

Under the decentralisation scheme, there are the gram panchayats and the local boards. But though there are so many Adivasi members in those local boards and local bodies, no responsibility has been given to any of the Adivasi members. So, unless these Adivasi members are given responsibility, they cannot be in a position to understand the working of the democratic set-up. Therefore, I request the Government to see that more money is given to the Adivasis for the education of their children.

14 hrs.

Now, the Commissioner states in his reports that basic education is very well appreciated I may respectfully submit that very recently, six months ago, the present Chief Minister of Orissa, welcoming the All-India Tribal Conference in the district of Koraput stated that the present system of education is not suitable to the genius of the adivasis and that it must be reoriented to suit the down-trodden people of the country. The people who are receiving education there are not suitable for the type of administration existing at present. The farmer's son can become a farmer; a carpenter's son a carpenter and a smith's son a smith, but where is their rightful place in the administration? A carpenter cannot become a Minister; or, even if he becomes a Minister, he will be a tool in the hands of the Secretaries. So, general education must be imparted in the *Ashram* schools and other schools in Orissa. So far as the *Ashram* and *Sebashram* in Orissa are concerned, nobody has been sent up from those schools at all to the collegiate level or even to the secondary level. So, I do not think this system of education will lead to any position. So, in order to improve the condition of the people, the system of education must be improved.

Coming to the economic situation, many things must be done in the tribal areas. There are so many irrigation facilities, but they have not been implemented. Though the adivasis have got lands, unless the irrigation facilities are implemented, it will be of no use. They grow tobacco and all those things, though the lands are fit for paddy cultivation, for want of irrigation facilities. They are not able to implement the irrigation schemes necessary for the growth of paddy Though the lands in the tribal areas are rich and fertile, irrigation facilities are not given proper attention. Even the Planning Commission have appointed a committee to investigate the irrigation facilities in the tribal areas, but they are not tackled, because the officers who go there are not so competent as to go into the interior and find out the various irrigation facilities. Even the Commissioner has stated, there are people who walk about naked like animals, in the district of Koraput When such is the position, I do not think it will be possible to implement the schemes under the present circumstances

In order to execute the programmes for the economic development of the advivasi people, I think the communications must be improved. It is also stated that though there may be no metal or tar roads, at least the roads that will lead to the interior areas must be taken up, so that the people in the interior areas can be brought into the main current of life. Unless those people come into the main current of life, they cannot adopt the modern way of life. So, the communications must also be improved. In the district of Koraput where this Dandakaranya scheme is going to be implemented, the area is so vast that even one police station is

equal to one district in other advanced States. Unless the communications are improved, I think even the Dandakaranya scheme, about which the Government is speaking so much, will not succeed. Under these circumstances, their economic condition must be given proper attention.

So far as irrigation facilities are concerned, the rivers Indravati, Kolab, Vamsadhara, Sileru, Saberi, Janjabati and Bagra in the district of Koraput and also Mahendratanaya in the district of Ganjam must be taken up. These are the rivers situated in the tribal areas. If schemes for these rivers are implemented, then all those lands belonging to the Adivasis can be exploited

So far as officers working in these areas are concerned, I think the officers who are posted to those areas must be given special training The Adivasi people are so susceptible, that unless the officers get special training for that purpose, they will not be able to tackle the problems of Adivasis The Adivasis cannot be approached with an attitude of patronisation Unless the officers approach the people in terms of equality and as friends, I think the Adivasis will have no confidence in the officers. So, I request that a separate cadre must be trained for the machinery intended for the Adivasi areas. Unless the machinery is specially and separately trained for those people, I think the general administration will not be in a position to solve their problems

I request that the suggestions which have been mentioned in the Commissioner's report may be implemented to the best interests of the Adivasis.

Shri Basumatari (Goalpara—Reserved—Sch. Tribes): Mr. Deputy-Speaker, the subject before us today is very important and vital not only for the Scheduled Castes and Scheduled Tribes, but for the whole nation. During the 150 years of British regime, these Scheduled Castes and Scheduled Tribes were badly neglected and badly exploited by the advanced communities. So, after the attainment of independence, our Father of the Nation wanted some special provision by which these down-trodden people can be brought to the same level as those people who are advanced in the country. We know how hard he had to fight for this special provision. The Father of the Nation wanted this provision and when I was a Member of the Constituent Assembly, I know how hard we had to fight for those provisions. Only ten years were granted for the development of these down-trodden people in the country. That period of ten years is going to be over and it is time to see how far they are developed and educated.

I heard with rapt attention the Deputy Home Minister as well as the Minister of State in the Ministry of Home Affairs day before yesterday and yesterday. They said that much has been done, a lot of money has been allotted and spent for the development of these Scheduled Castes and Scheduled Tribes But my question is, it is not a question of how much money has been allotted for them or how much has been done for them, but we have to see how much they have improved their condition and made progress. This complacence that the Government has done very much is rather detrimental to the spirit with which this ten-year guarantee or ten years' time has been given for these Scheduled Castes and Scheduled Tribes.

Of course, I agree with the Deputy Home Minister who said that money is not the only problem, but there must be methods by which we can improve their lot. I agree with her that education and only education can develop these down-trodden communities. We have to see within these seven years of independence, how much we have done for their education or for their development. If you go into the details, you will find that we are rather dis-

[Shri Basumatari]

appointed. We are disappointed at the fact that the Special Officer or the Commissioner, who has submitted this report on Scheduled Castes and Scheduled Tribes, has not mentioned about the plain tribals of Assam, who are more than 8 lakhs, though they are Scheduled Tribes I do not know why. In the Constitution also, there is no mention about these plain tribals of Assam

Also, ten lakhs of tea labourers, who are Santals, Gouds and Uran from Orissa, Bihar and South India are not taken into consideration, because no mention is made about them in the Constitution But it is a fact I do not want to blame the Commissioner for these irregularities In our case the difficulty is with the Constitution We are not prepared to accept the plea that the population of 10 lakhs of tea garden workers and the two lakhs workers outside the tea gardens are the floating population. Their position has to be taken into consideration Now the time has changed, the condition has changed. The world is progressing and the country is progressing So, we should take into consideration these communities also, along with the other tribes of the plains

I come from Assam State, which is a frontier State It is our eastern frontier There is a 40 mile road linking Jalpaiguri and Cooch Bihar There are so many communities, who speak so many dialects They are intimately and closely connected with our State. Their problems are peculiar. Assam has got a population of 90 lakhs Out of that 90 lakhs, 33 lakhs are Scheduled Castes and Scheduled Tribes So, more than one-third of the population of Assam belong to those communities

Now we have to see how many officers are there in the services, representing these people according to population. We are not making any big demands. If you look into this matter you will find that it is not even one per cent in all the departments. So, in the services also, in order to get reservation we have to fight. We have to fight for our legitimate demands We find that only after fighting our grievances are remedied.

The other day our Home Minister visited the State of Assam and a leader of my community waited upon him to represent our grievances. I, therefore, request that there should be a change in the Constitution. Now the difficulty is that the tribes in the plains are governed neither by the Sixth Schedule, nor by the Fifth Schedule Therefore, the Commissioner has no way to help them. So, I cannot blame him

I, therefore, request the Deputy Minister to amend the Fifth Schedule by omitting the words "but does not include the State of Assam" This is an anomaly in the Constitution It must be removed

Then, there are 10 lakhs people who are in the tea gardens There are also people who are not in the tea gardens now They are not treated either as Scheduled Castes or Scheduled Tribes But these communities are as backward as other backward communities are So, I agree with the Deputy Minister when he says that education should be spread and disabilities should be removed soon

I am in a hurry because I have no time I want to refer to many more points I shall be very glad and thankful if more time is allotted to me, because I am the only man who speaks for Assam

I want to mention one peculiarity The Scheduled Castes of Assam do not suffer from acute social disabilities in Assam. We are free from that. As far as education is concerned, you will be surprised to find that in Assam the tribes are more advanced in education than people in the plains; not only in the plains, but the percentage of education is more than in India itself.

Of course, I am not giving credit to our Government or the Assam Government. It was the missionaries who worked for this earnestly for a long time. Though we sometimes blame the

missionaries, it is because of them that education spread so much in the tribal areas They have made a valuable contribution in this direction So, education is the *only* thing in which we can forget our backwardness. But we are backward and down-trodden in all other respects We should not allow that to continue We should also progress and advance like the rest of India

Shri Ayyakannu (Nagapattinam—Reserved—Sch Castes): After the attainment of independence, we have made commendable progress in various walks of national life in this country In the political life, because of our stable government, we have earned name and fame in the international world In the field of economics we have made tremendous progress, which is nightmare to our neighbour and an object of envy to other world powers

But most unfortunately, the progress we have made in the social life, I have to say with regret, is not so satisfactory I do understand the difficulties regarding the social problems in this country History, the repository of truth, reveals to us that whenever and wherever attempts are made to bring social or religious reforms, they have to meet with great opposition We know the story of Luther We know what happened to Wycliffe in England Why even in our country, the great Buddhist monks were very cruelly treated by our Hindu forefathers

The question here is this What are the steps taken to wipe off this most inhuman act from this country? Of course, a silent revolution is taking place in our country In cities and towns the untouchables are able to enjoy certain freedoms along with other citizens of this country But, in villages, the *status quo* remains Of course, as I have told you, some progress has been made. But it is not to the extent expected.

In the course of evolution, it is quite natural that we have to come across instances like Ramanathapuram incidents. I am not worried that so many people have been killed in this incident. I am not worried that 3,000 houses have been set fire to But what is the attitude of the intellectuals in this country? The so-called intelligentsia has not taken it in the proper sense in which it ought to be taken. It is most unfortunate that a great blackmail has been done in South India No paper has given due publicity to these unfortunate incidents If some firing or something like that happens in front of them, it will be published in headlines and it will be criticized very severely But, when people are murdered and when ladies are molested in this unfortunate country, the newspapers, particularly in the South, do not publish them It is a sign of degeneration of our journalism, I regret to say

I am not worried about the innocent people of this country But a major part of our people sincerely believe that untouchability, that is, having contact or association with Harijans is something irreligious They sincerely believed that if they have closer association with the untouchables, the gates of heaven will be shut to them They are very sincere and they are as sincere as the great Marcus Aurelius in this conviction Marcus Aurelius sincerely believed that the Christians were cannibals, that is, man-eaters and so he persecuted the Christians, ruthlessly There is no doubt that he sincerely believed in it So also are the unfortunate people in this country who constitute nearly 80 per cent of our population They sincerely believe that it is something irreligious Yet, the world acclaims today that Marcus Aurelius is the greatest philosopher that Rome has ever produced So, I always have the greatest sympathy for our unfortunate people If anybody gets angry with these people, it is unfortunate It is not historical.

What are the steps taken to bring out these people from this old rut of thinking What are the steps that we have taken to show them that this is a wrong notion? That is the question that I would like to pose in this House.

[Shri Ayyakannu]

If anybody in this House says that the Untouchability Removal Act is the answer to my query, I can only say, I am sorry for it. I have no regard for this Untouchability Removal Act. In my opinion, it is most undemocratic, it is very unpracticable. Before you bring a legislation, you have to pave the way Any amount of legislation on social disability will never help us. That is the theory of the great Burke. We all know that legislation should be slow so far as social problems are concerned. What action has been taken? Have you brought about any mental or psychological revolution in this country to make the people think that the untouchables, the Harijans are also their brethren? I submit, in this direction, the necessary propaganda has not been made I have suggested in my speech on the Demands for Grants of the Home Ministry how this could be tackled But, no action has been taken so far in this regard

Regarding reservation in employment, Government has given some protection to our Scheduled Castes people and definitely the Scheduled Caste people have also made some progress But, if all the safeguards and the protection had been effectively put into operation by the officers who are at the helm of affairs, I am sure the position of untouchables would have been definitely better. As I have already mentioned in my speech in this House, the officers are still not able to think, they are not able to realise it in the real spirit and sympathise for these unfortunate people That is a matter on which the Commissioner has also reported For that, the Commissioner has suggested that a body should be constituted as a watch-dog to supervise how these suggestions are implemented, how the protection is maintained and how the safeguards are put into operation But, this has not been done. I have also urged for an autonomous body to supervise this matter. This has not been done so far.

So far as education is concerned, some scholarships are given. But, this does not reach the poor students in time. I also request that the quota for these scholarships should be increased.

Again, I like to point out in this House, you have given protection as far as education is concerned, you have given some facilities so far as employment is concerned. But, you have not given any protection regarding commerce and industry which is the most important thing, because commerce and industry are the veins of our economy. We should also see that these unfortunate people are given in that field of economic freedom. That is also just in accordance with our socialistic theory. If we want to see that the wealth of this country is equitably distributed, we should give them some protection in this field of trade and commerce.

I would submit, if a Harijan wants to get a permit in the transport industry, it is said that, according to the present rule, he should have previous experience and he should be a fleet owner Where could he go for this? We are unfortunate people; we have been suppressed from time immemorial and our economic position is most deplorable How can we get all these things? I hope our Home Minister will be kind enough to look into it and see that these people also get their adequate share in the economic field in this country

Again, I would like to point out one important thing. Just to see that the representation of the Scheduled Castes was adequate in the Government service, the Commissioner has been good enough to suggest that in every State at least one member from the Scheduled Castes should be taken in the State Service Commission The Centre has implemented it They have taken one Harijan Unfortunately, as far as my knowledge goes, I do not think any State has taken a Harijan in the State Service Commission. This is a very important thing. I particularly ask our Home Minister to see that the recommendation of the Commissioner which has been made in 1953 is fulfilled at least in 1958.

Again, there is no Governor, no Ambassador from the Harijans. I hope our Prime Minister will, in the year 1958 at least take them from this community. Give us status. We do not mind whether you touch or not. As the Deputy Minister has cleverly stated, mere touchability will never solve the problem. Whether you touch or not, give us work, give us position, give us power. That would be the proper cure all these evils.

I am very much thankful to the Home Minister. He has always been very sympathetic. In his strong hands, we feel that the future of these weak people is always safe. I like to thank Shri Datar, who has taken a lot of pains in the Ramanathapuram area to assess the real position and give some facts. Also I would be failing in my duty if I do not thank the Deputy Minister which has made a very brilliant speech to open the eyes of so many unfortunate people in this country.

Shri Shanker Deo (Gulbarga—Reserved—Sch. Castes): Mr. Speaker,....

Mr. Deputy-Speaker: I am Deputy only.

श्री शंकर देव : उपाध्यक्ष महोदय, मैं सब से पहले शैड्यूल्ड कास्ट कमिश्नर को जो रिपोर्ट उन्होंने दी है, उस के लिये धन्यवाद देता हूं ।

मैं गवर्नमेंट को यह सजैशन देना चाहता हूं कि हमको यह समझना चाहिये कि अनटचेबिलिटी की जो समस्या है वह सिर्फ हरिजनों की समस्या ही नहीं है बल्कि इसको हमें एक नैशनल प्रोब्लम समझना चाहिये । इसकी जो रूट्स हैं वे जितनी भी हमारी जातियां हैं उनके अन्दर हैं । जब तक उन तमाम जातियों के भेदभाव को हम खत्म नहीं करेंगे तब तक यह अनटचेबिलिटी की समस्या खत्म नहीं हो सकेगी । इसी का यह परिणाम है कि आज पंजाब के अन्दर सिखों और हिन्दुओं के अन्दर झगड़ा है । इधर रामास्वामी नायकर की जो संस्था द्रविड़ कजागम है, वह भी इसलिये कम्यूनल काम कर रही है । रामनाथपुरम में जो दंगे हुए ह, वे भी इसी कारण हुए हैं । हमन यह समझा था कि हिन्दुस्तान और पाकिस्तान बन जाने के बाद अनटचेबिलिटी खत्म हो जायेगी । लेकिन देखने में आया है कि जातपात वैसे हो चल रही है । जब तक हम इसके रूट्स में न जाएं और रूट्स को ही न खत्म करें तब तक यह खत्म होने वाली नहीं है ।

सबसे पहले मैं बतलाना चाहता हूं कि रूट्स कहां पर हैं । रूट्स सिर्फ हरिजनों के अन्दर ही नहीं हैं बल्कि तमाम जातियों के अन्दर हैं । आज हम क्या करते हैं ? आज जितने भी ऊंची जाति के लोग हैं वे अपने नामों के साथ आय्यंगार लगा देते हैं, दास लगा देते हैं, गुप्ता लगा देते हैं, शर्मा वर्मा इत्यादि लगा देते हैं । यह तमाम चीज़ जातपांत की चीज़ है । जब तक यह चीज़ खत्म न होगी तब तक जातपांत और अनटचेबिलिटी की जो भावना है वह खत्म नहीं हो सकती है, यह मेरी फर्म ओपिनियन है ।

शैड्यूल्ड कास्टस की जो समस्या है, यह एक छुआछूत की समस्या है, ऐसा हमने समझ लिया है । गांधी जी ने छुआछूत को हिन्दुस्तान में से खत्म करने के लिये हरिजन सेवक संघ की स्थापना की थी । मैं यह पूछना चाहता हूं कि यह जो छुआछूत की भावना है यह क्या हरिजनों में ही है । नहीं । छुआछूत की अगर भावना है तो वह नान-हरिजन्स के अन्दर है, ब्राह्मण, क्षत्रिय, वैश्य, इत्यादि , इन लोगों के दिलों के अन्दर है । असल में देखा जाय तो छुआछूत को मिटाने के लिये हरिजनों की सेवा करने की जरूरत नहीं बल्कि ब्राह्मणों आदि उच्च वर्गों के जो लोग हैं, उनकी सेवा करने की जरूरत है । इसलिये मैं यह कहता हूं कि हरिजन सेवा संघ की स्थापना नहीं होनी चाहिये थी बल्कि ब्राह्मणों आदि की सेवा करने के लिये किसी संस्था की स्थापना की जानी चाहिये थी ।

[श्री शंकर देव]

मेरे कहने का मतलब यह है कि ऊंची जातियों के अन्दर हरिजनों के प्रति जो एक उपेक्षा की भावना है वह उस वक्त तक खत्म नहीं हो सकती जब तक कि हरिजनों की आर्थिक अवस्था को दुरुस्त न किया जाय और उनकी सोशल और एकोनामिक कंडिशंस् को बेहतर न बनाया जाय ।

छुआछूत और अस्पृश्यता को हटाने के लिये इंटरकास्ट मैरिजेज की बात चलाई जाती है। यह ठीक है कि इस तरह से इसको हटाने में बहुत मदद मिलेगी और यह तरीका अपनाया जाना चाहिये लेकिन इंटरकास्ट मैरिजेज के बारे में मेरा कहना है कि वह केवल "बन वे ट्रैफिक" बन कर न रह जाय जैसा कि हमारे देखने में आता है ।

असल में देखा जाय तो हरिजनों की मुख्य समस्या उनकी आर्थिक दुरावस्था है और हमको इस ओर अपना ध्यान केन्द्रित करके उसमें सुधार करने का प्रयत्न करना चाहिये ।

मैंने जैसे पहले भी कहा है मैं चाहता हूं कि यह जातपांत को सूचक कितनी भी चीजें आज हमारे बीच में विद्यमान हैं, उन सबको खत्म कर देना चाहिये । इस दृष्टि से मैं कुछ एक प्रैक्टिकल सजैशंस देना चाहता हूं । मेरा पहला प्रैक्टिकल सुझाव तो यह है कि गवर्नमेंट आफ इंडिया, स्टेट गवर्नमेंट्स और दूसरी जितनी भी प्राइवेट या सेमी गवर्नमेंट सर्विसेज हैं, उनमें जितने भी नौकरियों के लिये उम्मीदवार आते हैं उनमें यह देखना चाहिये कहीं किसी उम्मीदवार के नाम के सामने कोई ऐसी जातपात बताने वाली चीज तो नहीं है और अगर हो तो उस उम्मीदवार को इस बेसिस पर रेकूट नहीं करना चाहिये कि चूंकि तुम जातपात में विश्वास रखते हो इस लिये हम तुमको नौकरी में भर्ती नहीं करेंगे, इस तरीके का गवर्नमेंट आफ इंडिया एक सर्कुलर इश्यू कर सकती है और मैं समझता हूं कि इस तरह वह बहुत आसानी से इस काम को कर सकती है । इसके अतिरिक्त मैं तो कहूंगा कि गवर्नमेंट के कंट्रैक्ट्स होते हैं और चूंकि यह एक नैशनल प्राब्लम है इसलिये इसको कामयाबी के साथ टैकिल करने के लिये सेंट्रल गवर्नमेंट और तमाम स्टेट गवर्नमेंट्स को चाहिये कि वह हर जरूर पर और गवर्नमेंट के कंट्रैक्ट्स में जहां भी उनको इस तरह की कोई जातपांत सूचक चीज नजर आये, वें उसको खत्म कर दें । अगर कोई शख्स अपने नाम के पीछे कोई इस तरह की जातपांत सूचक चीज लगाता है तो उसको कहीं पर भी सरकार को रखना नहीं चाहिये और उसको रिजैक्ट कर देना चाहिये । यह मेरा एक प्रैक्टिकल सजैशन है और मैं समझता हूं कि इस का सेंट्रल गवर्नमेंट और तमाम स्टेट गवर्नमेंट्स अपने यहां इम्पलीमेंट कर सकती हैं ।

द्रविड़ कड़गम नेता श्री रामास्वामी नायकर का जो प्वाइंट आफ व्यू है वह तो ठीक है लेकिन उसका करने के लिये उन्होंने जो हिंसा करने को उकसाया है, वह ठीक नहीं है, और हम हिंसा का मार्ग अपनाने में सहमत नहीं हैं । वाएलेंस का इस काम को करने के लिए प्रयोग नहीं होना चाहिये लेकिन उनका जो प्वाइंट है वह ठीक है और हम उसमें सहमत हैं कि ब्राह्मणों का काफी क्लब अलग तौर पर चलता रहे तो यह जातपांत का सिलसिला कैसे खत्म हो सकता है । इसलिये मेरा सुझाव है और गवर्नमेंट आफ इंडिया इसको कर सकती है कि जो अलहिदा तौर पर ब्राह्मणों के लिये केवल काफी क्लब चलाता है उसको इस तरह का होटल चलाने का लाइसेंस न दे । इसी तरह मैं तो कहूंगा कि स्टेट लेजिस्लेचर्स के अन्दर अथवा पार्लियामेंट के अन्दर जहां कहीं भी अगर कोई इस तरह की एक भेदभाव और जातपांत सूचक बनने वाली चीजें लिखता है तो उसको वहां पर आने का मौका नहीं देना चाहिये और उसको इसी बिना पर डिस्क्वालिफाइड करार देना चाहिये और

उसके लिये एलेक्शन कमिशन के रूल्स अमेंड कर दिये जाने चाहियें ।

यह मैंने कई एक प्रैक्टिकल सुझाव दिये हैं और मैं यह भी कह देना चाहता हूं कि यह इम्प्रैक्टिकेबल भी नहीं है । लेकिन यह सब होते हुए भी मेरा यह दृढ़ विश्वास है कि जब तक बेटी का संबंध न हो तब तक यह जातपांत की समस्या पूरी तौर पर हल नहीं हो सकेगी । इसलिये इस दिशा में हमारी केन्द्रीय सरकार और तमाम प्रान्तीय सरकारों को एक बहुत ही क्रांतिकारी ढंग को अपनाते हुए अपने यहां पर इंटरकास्ट मैरिजेज को प्रोत्साहन देना चाहिये और उनको करवाना चाहिये ताकि जातपांत के बंधनों को तोड़ कर लोग विवाह करने लगें । महात्मा गांधी ने भी इंटरकास्ट मैरिजज के लिये प्रचार किया था और उनको करवाया लेकिन उनमें हमने यही देखा कि जितनी भी अच्छी अच्छी हरिजनों की लड़कियां थीं उनको ब्याह कर नान हरिजन लड़के ले गये । मैं चाहता हूं कि यह इंटरकास्ट मैरिजज सिर्फ बन वे ट्रैफिक बन कर ही न रह जायं जैसा कि अब तक होता आया है । यह समस्या तब तक ठीक प्रकार से हल नहीं होगी जब तक कि हरिजन लड़कों के साथ उच्च वर्ण के हिन्दुओं की लड़कियां शादी में नहीं दी जातीं । यह चीज करना कोई मुश्किल नहीं है और सरकार अगर चाहे तो इसको कर सकती है । गवर्नमेंट इस तरह का एक इंस्ट्रक्शन अपने तमाम आला अफसरों मसलन् तहसीलदारों, नायब तहसीलदारों, डाइरेक्टर्स और सेक्रेटरीज के नाम इश्यू कर सकती है कि जिन अफसरों के लड़कियां हों वे उनकी शादी अपने अपने नौकरों में कर दें और जो अफसर एक हरिजन और शैडयूल्ड कास्ट के मुलाजिम को शादी में अपनी लड़की दे उसको प्रोमोशन देना चाहिये । गवर्नमेंट आफ इंडिया यह चीज अगर चाहे तो कर सकती है कि बड़े बड़े ऊंची जाति के अफसरान अपनी लड़कियों की शादियां हरिजनों, शैडयूल्ड ट्राइब्स, चौधियों और नाइयों के लड़कों के साथ करें क्योंकि ऐसा किये बगैर यह नैशनल प्राब्लम हल नहीं हो पायेगी । अगर विलेज आफिसर्स और पटवारी वगैरह अफसरान अपनी लड़कियों की शादियां हरिजनों में करेंगे तो कुदरती तौर पर उनकी सिम्पैथी हरिजनों के साथ हो जायेगी । और रक्त का संबंध स्थापित हो जाने से वे कुछ भी भेदभाव नहीं कर पायेंगे । इसी तरह गवर्नमेंट सर्विसेज में आप ऐसा अहकाम जारी कर सकते हैं कि जितने भी गवर्नमेंट सर्वेंट्स बैचलर्स हैं वे इंटरकास्ट मैरिजज करें । डिप्टी मिनिस्टर साहब बैठे हुए हैं और मैं यह सुझाव उन की सेवा में रखना चाहता हूं । दूसरी बात यह है ....

उपाध्यक्ष महोदय: दूसरी बात माननीय सदस्य ने पहले कह दी, अब उसे खत्म करना चाहिये ।

श्री शंकर देव : मैं एक ही बात और कह कर खत्म किये देता हूं । दिल्ली शहर के अन्दर जितने भंगी काम करते हैं और चमार वगैरह काम करते हैं, म्युनिसपैल्टी में जितने भंगी काम करते हैं जैसे अगर वहां म्युनिसिपल लिमिटस में १७० भंगी काम करते हैं तो मेरा एक बिल्कुल प्रैक्टिकल सुझाव यह है कि वहां पर ५ परसेंट जगहें ब्राह्मणों को दी जायं और वे वहां पर काम करने के लिये बुलाये जायं और उनके बदले दूसरी जगहों पर दफ्तरों आदि में जहां पर चपड़ासी काम करते हैं, वहां पर उसी अनुपात से भंगियों को रखा जाय और अगर ऐसा किया जायगा तो यह जो भेदभाव, छुआछूत और ऊंच नीच की जो बीमारी है वह बहुत हद तक मिट जायेगी....

उपाध्यक्ष महोदय : अब माननीय सदस्य को अपनी बात समाप्त कर अपना आसन ग्रहण करना चाहिये ।

श्री शंकर देव : इसी तरह यह जो शूमेकिंग का धन्धा है इसमें अकेले मोची ही न लगे रहें जैसे कि आज लगे हुए हैं बल्कि ब्राह्मण शूमेकर्स कोआपरेटिव सोसाइटी को यह धंधा दे देना चाहिये ।

[श्री शंकर दैव]

अब मैं और अधिक न कहते हुए यही कहना चाहता हूं कि मैंने जो प्रैक्टिकल सजैशन्स अपनी स्पीच के दौरान में दिये हैं, मंत्री महोदय उन पर गम्भीरता से विचार करेंगे और उनके बारे में जवाब देंगे और अगर वे ऐसा नहीं समझते हैं कि यह प्रैक्टिकेबल है तो मुझे बतलायेंगे कि वे किस तरीके से प्रैक्टिकेबल नहीं हैं और अगर मैं सैटिसफाई नहीं हुआ तो मैं जरूर आबजैक्शन रेज करूंगा।

श्री प० ला० बाक्लीवाल (बीकानेर—रक्षित—अनुसूचित जातियां) : तभी तो वहां मिनिस्ट्री से निकाले गये।

**Shri K. V. Padalu (Golugonda—Reserved—Sch. Tribes): I am grateful to the Commissioner for preparing his Report in detail regarding the progress made by Scheduled Tribes all over India. It is appreciable that the Government of India are granting amounts for the development schemes proportionately on population basis But Andhra Pradesh in this respect stands on a different footing Half the area of Andhra Pradesh was a part 'B' State till recently. This area adds about a half million Tribal people who were neglected for ages They are very backward The Government of India may therefore grant some more amount to accelerate quick development in the very backward area of Telengana.

Shri Mohiuddin (Secunderabad): Can the Minister follow it?

Mr. Deputy-Speaker: The Minister has got the English translation of it.

Shri K. V. Padalu: The report indicates the delays in the issue of sanctions by the Central as well as the State Governments. The following suggestions, in my opinion, may remove the difficulty to some extent.

All the schemes to be included in the Second Five Year Plan may be included and approved in the State Plans at the beginning of the Plan period. The formal approval by the Centre as well as the State Government may not take much time thereafter every year.

The rainy season from July to September may be utilised for correspondence and location of the schemes finalised every year. The financial year may be changed from April-March to July-June to facilitate the proper implementation of these schemes. This change, in my opinion, suits our country.

Government should change their attitude regarding selection of officers to be posted in the tribal areas. It is a fact that officers are posted to tribal areas as if they are punishment stations These officers lack missionary zeal regarding implementation of welfare schemes. This results in the neglect of tribal welfare work The report should indicate the actions taken by the State Governments in this respect

The Commissioner has only an advisory capacity. He can only advise and cannot take executive decisions regarding the implementation of the various schemes. He may be given some executive powers to enable him to obtain proper co-operation from the State Governments. If necessary, article 338 of the Constitution may be amended accordingly.

The report of the Commissioner should be discussed in Parliament every year to enable the Commissioner to utilise the benefit of the criticism by Parliament Because the report for 1955 was not discussed during 1956 the Commissioner could not indicate the position in 1956-57 regarding the action taken on his recommendations made in 1955.

The Commissioner has not toured the Andhra State during 1955. The recommendations made by the Assistant Commissioner in 1955 and those made by the Commissioner in 1956-57 indicate that he had not been to the interior parts of Andhra Pradesh.

As regards education, according to the report, the quantum of literacy among tribal people is 15 out of 100.

**English translation of speech delivered in Telugu.

It is, therefore, suggested that educational concessions to Scheduled Tribes may be extended for ten more years. It is also suggested that the report should furnish the information regarding literacy State-wise, instead of giving a single figure for the whole country. There is no information regarding Central help in the report for 1956 to the State of Andhra Pradesh I suggest more amounts should be allotted for high schools, which should be started at suitable places. I appreciate the recommendations of the Commissioner regarding *Ashrams* and *Sewashrams*.

I now come to agriculture. The agriculture farm at Chintapalli proposed by the Commissioner should be started The tribals should be provided land with irrigation facilities. The lands should be cleared with the help of bulldozers. This will remove the menace of shifting cultivation. According to Act I of 1917, non-tribals should not occupy the lands of the tribal people. But, many non-tribals have taken away the lands of the tribal people. I, therefore, request that a committee should be appointed to enquire into this kind of exploitation and such lands should be returned to the tribal people.

My next point is co-operation The monopoly system of the Indian Financial Marketing Society at Daunoor, Chintapalli and Lambasingi should be stopped and a fair competition should be created. All the 20 Forest Labour Co-operative Societies are exploited by non-tribal people. This anomaly should be removed and the tribal people should be saved of the loss of Rs. 65,000 which is mainly due to increase in the number of non-tribal members.

As for the medical side, medical officers with missionary zeal should be posted in the tribal areas. It should be made compulsory that meritorious service in tribal areas only will count for promotions. Lady doctors and maternity centres are unknown to tribal areas. All hospitals should be provided with residential accommodation for the staff

So far as communications are concerned, the number of post offices should be increased in the tribal areas even though it is a loss to Government. All the *muttas* in the Agency areas should be linked with roads.

The Commissioner has indicated the targets in terms of '10 roads' or '5 roads'. I suggest that the targets may be given in miles.

श्री बनगर (मैनपुरी) : माननीय उपाध्यक्ष महोदय, मुझे इस समस्या पर बोलते हुए सब से पहली चीज जो मुझे कहनी है वह यह है कि अभी तक इस समस्या की जो महत्ता है उसको, जैसीकि मैं समझ रहा हूं, न तो हमारी उपमंत्रिणी जी ने, जिन्होंने अपनी आरम्भ की स्पीच दी है, और न हमारे बहुत से माननीय सदस्यों ने आदि रूप से समझा है। मैं जहां तक इसको समझ सका हूं, हमारे माननीय सदस्य श्री शंकर राव जी ने इस समस्या पर कुछ आंशिक प्रकाशन किया है। यह समस्या हमारे देश के लिये एक बहुत ही महत्वपूर्ण समस्या है। इस समस्या को अगर मैं कहूं कि जिस तरीके से हमारी उपमंत्रिणी जी ने प्रतिपादित किया है, तो उसमें उन्होंने इस समस्या की मुख्य बातों को उठाया। उन्होंने इस समस्या को सामाजिक और आर्थिक मिश्रित बताया। मोशियो-एकानामिक समस्या है। सुलझाव के लिये उन्होंने कहा कि सरकारी तौर की अपेक्षा हृदय परिवर्तन और जनता के सहयोग में निहित है जिसका अन्तिम गोल अस्पृश्यता निवारण है जैसा कि राष्ट्रपिता गांधी जी द्वारा बतलाया गया है। सरकारी तौर पर, उन्होंने बतलाया, प्रथम पंच वर्षीय योजना में इस को सुलझाने के लिये ३९ करोड़ रुपये की रकम खर्च की जा चुकी है और द्वितीय पंचवर्षीय योजना में इसके लिये ५१ करोड़ की रकम प्रस्तावित है जिसको कि वह गृह उद्योग, मकानों की समस्या हल करने, खेती, शिक्षा, वजीफे, कानूनी मदद, अस्पृश्यता को गैर कानूनी करार दे कर तथा १९५५ से दस्तन्दाजी पुलिस कानून बना कर, नौकरियों

[श्री बनगर]

इत्यादि दे कर, हल किया जायेगा। साथ ही साथ हरिजन और आदिवासी लोगों के साथ उन्होंने अन्य पिछड़ी हुई जातियों पर भी कुछ नजरे इनायत फरमाई। कुछ रहे बचे सुधार सेकुलर स्टेट होने के कारण पब्लिक सेक्टर के सुपुर्द करके तथा इन अभागे लोगों के विषय में सरपञ्ची और सरखपाई करने वाले सदस्यों पर डाल कर राष्ट्र की अन्य उलझी हुई समस्याओं को सुलझाने के लिये हमारी उपमन्त्रिणी प्रकोष्ठगामी हुई।

इसके अलावा हमारे माननीय सदस्यों ने इस विषय में जो जिक्र किये हैं, उनमें भी ज्यादातर सरकार की उपेक्षापूर्ण, अल्हड़ और सौतेली नीति पर प्रकाश डालते हुए अपनी सरकार की कड़ी और मीठी दोनों ही प्रकार की आलोचनायें की हैं। किसी ने ब्रिटिश हुकूमत के न्याय की दुहाई दी तो कुछ ने कांग्रेस सरकार की रस्मी बटाई की। कुछ समस्या का सत्य रूप, रिग्रेसिस्ट शक्ल को ले कर आये तो कुछ गिड़गिडाये और कभी कभी बड़बड़ाये भी खूब। कुछ ने समय की कमी के कारण गागर में सागर भरने की चेष्टा की। लेकिन अपने राम की समझ में तो यह समस्या ज्यों की त्यों मौजूद है। इस समस्या का का असली रूप ... .

उपाध्यक्ष महोदय : माननीय सदस्य किसी किसी समय वक्त नजर ऊपर उठाते तो हैं, लेकिन इसमें तो इजाजत दे दी गई है और वह रिटर्न भी दे सकते हैं। वह शामिल हो जायेगी, मैं किसी दूसरे मेम्बर को बुला दूं। अगर लिखी हुई स्पीच ही देनी है तो दे दीजिये वैसे ही चली जायेगी।

श्री बनगर : मैं माननीय उपाध्यक्ष महोदय से संकेत करूंगा कि वास्तव में मुझे इस स्पीच के तैयार करने में काफी समय लगा और मैंने इस को बहुत ही ज्यादा तैयार किया, लेकिन क्या करूं, मुझे शायद दस मिनट का ही समय मिलेगा, इस लिये कहीं कहीं समय की कमी की कारण मुझे विषयान्तरित हो जाना पड़ता है।

उपाध्यक्ष महोदय : मैं आप का और ज्यादा वक्त नहीं लेना चाहता।

श्री बनगर : खैर, यह आप की मर्जी है, इस के लिये मैं आप को क्या कहूं ?

वास्तविक समस्या जो हमारे देश में है, वह इस तरह पर नहीं है। जो असली समस्या है, वह केवल हरिजनों की समस्या नहीं है, यह समस्या हमारे देश की गुलामी से संबंध रखती है। हमारे देश को ७०० वर्ष तक गुलामी की हालत में रहना पड़ा। आप देखेंगे कि यह वास्तविक रूप में जातिवाद की समस्या है। जातिवाद के साथ में एक और जटिलता आई है जिस में कि शोषण शामिल है। एक जाति क्रम में दूसरी जाति का शोषण कर रही है। क्रमबद्ध होने के कारण इस में बड़ी जटिलता है और यहां पर जो इसका सुलझाव है वह शायद इस को छू तक नहीं पाया है। इस से बहुत सी हानियां पेश आयी। इसी कारण हम पहली दफा पठानों द्वारा गुलाम बनाये गये। पठान केवल १२ हजार की तादाद में इस मुल्क के अन्दर आये थे। १२ हजार पठानों ने करोड़ों हिन्दुओं को पामाल किया और उनके देश में ही उनके ऊपर हुकूमत की। यह कोई खास की बात नहीं थी। उन्होंने बारह पीढ़ी तक राज्य किया और इसके बाद जो गलती हिन्दुओं ने की थी वही पठानों ने भी की। पठानों की कामयाबी का एक ही कारण था। वह कहते थे कि अल्लाह एक है और सारे इन्सान खुदा के बन्दे हैं और खुदा के बन्दों में कोई छोटा बड़ा नहीं है और न कोई अछूत है। यह कुरान शरीफ की शिक्षा सारे संसार के लिये जिन्दा रहेगी। यह सबक लेकर इस्लाम हिन्दुस्तान में दाखिल हुआ। हिन्दुस्तान में अनेकों जातियों थीं,

जैसे ब्राह्मण, ठाकुर, बनिया, अहीर, गडरिया, काछी, लोधे, नाई, कहार, तेली, तमोली, दरजी, भडभूजे, सुनार, लोहार, बढ़ई, कुम्हार, चमार, कोरी, धानुक आदि आदि और फिर इन जातियों में भी अनेक उपजातिया हैं जैसे हमारे उत्तर प्रदेश के ब्राह्मणों में ७०० पैरी के ब्राह्मण हैं। ये लोग दूसरो का शोषण करने के लिये और दूसरो से दहेज लेने के लिये एक दूसरे को नीचा और छोटा कहते हैं। ठाकुरों में भी उत्तर प्रदेश मे सवा ११ सौ पैरी के ठाकुर हैं। इन जातियो और उपजातियो के कारण हमारी बडी बडी योजनायें विफल हुई। हल्दी घाटी की लडाई में जो विफलता मिली उसका मुख्य कारण यह था कि क्षत्रिय भी संगठित नही हो सके।

इस बुराई को दूर करने के भी अनेक उपाय समय समय पर देश में हुए। आप देखेंगे कि सबसे पहले जिसने इस बुराई का निराकरण करने का बीडा उठाया वह बुद्ध जी थे। उन्होने सबसे पहले इस विषय को लिया। लेकिन आप जानते है कि बुद्ध के बाद शकराचार्य ने फिर ऐसा जादू फेरा कि यहा पर सब ज्यो का त्यो हो गया। उसके बाद भी कुछ प्रयत्न हुए। गुरु नानक ने भी वही चीज की, कबीर दास ने वही चीज की, स्वामी दयानन्द ने कुछ थोड़ा सा इस चीज को उठाया और उसके बाद सभी प्रकार से बाबा भीमराव अम्बेडकर ने इस को लिया। परन्तु यह समस्या अपनी जगह पर अभी तक क्यों बनी रही। इस का कारण यह है कि जो लोग इस का काम करते वे उनमें से किसी को संकीर्ण बतला दिया गया, किसी के लिये कह दिया गया कि यह तो प्रान्तीय सवाल है। इस तरह से यह सवाल हल नहीं हो सकता।

तो मैं पठान की बात कर रहा था। जो गलती हिन्दू ने की वही गलती आगे चल कर पठान ने की। पर कुदरत किसी की रियायत नहीं करती। यही हालत पठानों की हुई जो कि हिन्दुओं की हुई थी। पठान यहां पर मसावात का सबक ले कर आया था, वह कहता था कि अल्लाह एक है और सारे इन्सान खुदा के बन्दे हैं। लेकिन जब वह बहुत समय तक हिन्दुओ के बीच में रहा तो उसने भी वही गलती की और उसका भी यह नतीजा निकला कि उसकी भी हुकूमत इस देश मे चली गयी। इस के बाद मुगलो का राज्य आया और उन्होने दस पीढ़ी राज्य किया। उस के बाद अंग्रेजों ने इस देश के देशी राजाओं और नवाबो की जो संस्कृति बनी थी उसको बरबाद किया। लेकिन यह समस्या ज्यो की त्यो बनी रही। यह एक्सप्रेसिव रूप में तब सामने आयी जब बाबा भीमराव अम्बेडकर ने इस को लिया। तब इस विषय मे बायदा किया गया और उसी के लिये पूना पैक्ट हुआ जिस मे कहा गया था कि स्वराज्य हो जाने के बाद इस हरिजन की समस्या को पूर्ण रूप से हल किया जायेगा। लेकिन बड़े दुख की बात है कि वह समस्या अभी भी जहा की तहा ही लगी हुई है। मैं तो कहता हूं कि यह जो अछूतोद्धार का ढोग रचा जा रहा है इस में कुछ नही हो सकता। चाहे जो रिपोर्ट आयी है इस से दस गुनी वाल्यूम की रिपोर्ट भी आप लाये लेकिन उससे भी कुछ होने वाला नही है। यह तो असली विषय का विषयान्तर करना है। पर्चे से भी यह चीज नही जा सकती। यह चीज तो राष्ट्रीय चीज है बल्कि एक हिसाब से यह अन्तर्राष्ट्रीय चीज है। जब तक इस के लिये सारा वातावरण अनुकूल नहीं बनाया जायेगा तब तक यह समस्या हल नही होगी। मुझे बड़ा अफसोस है कि जिस रूप से मै कहना चाहता था वैसा मैं नही कर सका इसलिये जो मेरे आखिरी सुझाव इस विषय में हैं उनको मैं रखना चाहता हूं। मुझे आशा है कि मुझ इस की इजाजत मिलेगी।

उपाध्यक्ष महोदय : आप इनको एक मिनट में खत्म कर दें इस से ज्यादा समय न लें।

श्री धनगर : इस संबंध में जो मेरे सुझाव हैं वे इस रूप से हैं :

सब से पहले तो सरकार कैटेगारिकली यह निश्चित कर दे कि सरकारी और दूसरे लाभ के पदों पर उनको ही रखा जायेगा जो कि अन्तर्जातीय विवाह करें। इस में प्राथमिकता इस क्रम से दी जायेगी जो कि सब से अधिक प्राथमिकता उसको दी जाये जो मेहतर और ब्राह्मण की शादी हो, दूसरी प्राथमिकता उसको दी जाये जहां मेहतर और क्षत्रिय की शादी हो, तीसरी चमार और ब्राह्मण की शादी को, चौथी मेहतर और वैश्य की शादी को, पांचवी मुसलिम और हिन्दु की शादी को, छटी ईसाई और हिन्दु की शादी को, सातवी क्षत्रिय और ब्राह्मण की शादी को, आठवी मुसलिम और ईसाई की शादी को दी जाये। इस प्रकार आप और और भी बहुत सी कैटेगरीज बना सकते हैं।

इस के अलावा इस देश की शिक्षा संबंधी पाठ्य पुस्तकों में जाति विरोधी साहित्य का पूर्ण रूप से स्टेट लेविल पर और केन्द्रीय लेविल पर स्वतंत्रतापूर्वक प्रकाशन हो। इस संदेश में अनुकूल वातावरण बनेगा। इस के साथ ही साथ इनफारमेशन डिपार्टमेंट दोनों ही लेविल्स पर साहित्य में जातीय भेद की निरर्थकता को साबित करे।

इस के अलावा प्रत्येक गांव में सरकार की तरफ से प्रचारकों की नियुक्ति की जाये। साल में कम से कम एक बार संबंधित क्षेत्र में सरकारी अधिकारियों और अछूतों का सहभोज करके प्रदर्शन किया जाये।

मेरे चार पांच सुझाव और हैं .....

उपाध्यक्ष महोदय : आप उनको दे दीजिये में शामिल कर लिये जायेंगे। अब अधिक समय नहीं है। आप अपने सुझावों की साथ साथ व्याख्या भी करते हैं।

श्री धनगर : अब मैं ऐसा नहीं करूंगा।

अस्पृश्यता निवारण के लिये कानून को सख्ती से लागू किया जाये और संबंधित पुलिस को इस विषय में ढिलाई करने पर सख्त सजा दी जाये। मेलों, पर्वों और त्यौहारों पर सरकार की ओर से इस का प्रोपेगेन्डा किया जाये। हर व्यक्ति को सरकारी नौकरी पर तैनात करते समय और विधान सभाओं में और यहां पार्लियामेंट में भी हर एक मेम्बर को इस बात की शपथ दिलायी जाये कि वह कोई जाति संबंधी प्रकाशन नहीं करेगा। सरकारी तौर पर गांव गांव में अस्पृश्यता निवारक, और जाति पांत निवारक कानून का सम्यक रूप से प्रचार किया जाये। जातिवाद विरोधी कानून का बनाना आवश्यकीय है। इस के साथ ही साथ सड़कों और पबलिक जगहों पर शिला लेखों द्वारा प्रचार हो। मिक्कों पर और पोस्टल स्टाम्पस पर जाति विरोधी सील्स का प्रयोग हो। जाति का पूछा जाना जुर्म करार दिया जाये।

उपाध्यक्ष महोदय : अब तो आप थक गये हैं अब रहने दीजिये।

श्री धनगर : नहीं मैं थका नहीं हूं।

15 hrs.

Mr. Deputy Speaker: Now his speech is discontinued. It will end here Shrimati Ganga Devi. She can speak for five minutes. She was not present when she was first called.

श्रीमती गंगा देवी (उमाव—रक्षित—अनुसूचित जातियां) : उपाध्यक्ष महोदय, सब से पहले मैं आप को इस बात के लिये धन्यवाद देती हूं कि लास्ट मोमेन्ट में मुझे आप ने टाइम दिया है। एक विशेष बात मैं यह कहना चाहती हूं कि १९५३ से बराबर हर साल एक दफा शिड्यूल्ड कास्ट्स कमिश्नर की रिपोर्ट हाउस में आती है और हम लोग उस पर बहस करते हैं। इस सदन में हमारे बहुत से भाई उस पर अपने अपने सुझाव रखते हैं। लेकिन हम यह जानना चाहते हैं कि उन सुझावों पर कितना ध्यान दिया गया है, उन पर कितना अमल किया गया है। आज हमारे सामने करोड़ों रुपये

के आंकड़े रखे जाते हैं। कहा जाता है कि फर्स्ट फाइव यीअर प्लैन में १०० करोड़ रुपये खर्च हुए, इतने हुए, उतने हुए। हम यह कहते हैं कि हमें रुपयों के आंकड़े नहीं चाहिये, हम तो काम देखना चाहते हैं। हम चाहते हैं कि हमें बताया जाय कि फर्स्ट फाइव यीअर प्लैन में शिड्यूल्ड कास्ट्स का कितना उत्थान हुआ है और कितना बाकी है। हमें काम का हिसाब चाहिये, रुपये का हिसाब नहीं चाहिये। चाहे आप ने एक करोड़ रुपया खर्च किया हुआ है, चाहे लाख करोड़ रुपया खर्च किया हुआ है, हमें उससे कोई मतलब नहीं है —हमें तो काम से मतलब है, हरिजन उत्थान से मतलब है।

कमिश्नर की रिपोर्ट हमारे सामने आती है और हम देखते हैं कि वह ऊपर ऊपर से जैसे रोल कर—बीन कर— अच्छी अच्छी चीजें रख देता है और वही हमारे सामने आती है। असलियत का उस में नाम नहीं होता है। हम देहात के कोने कोने में घूमते हैं। हम ने यू० पी० के बहुत से देहात देखे हैं। हमारा रोजाना का यही काम रहता है। हम देखते हैं कि हिन्दुस्तान का हरिजन कितना सताया हुआ है। जितना भी अपव्यवहार होता है, वह हरिजन के साथ होता है। यदि कहीं डाका पड़ता है, कहीं चोरी होती है, कोई और घटना होती है, तो उस सारे का आक्षेप हरिजन के ऊपर लगा दिया जाता है और उस को जबर्दस्ती जेल में ठूंस दिया जाता है। कोई पूछने वाला नहीं है। क्या ऐसी कोई बात इस रिपोर्ट में आई है। हम ने तो नहीं देखी है। आज हिन्दुस्तान के हर एक देहात में दो चार परिवार ऐसे मिलेंगे, जिन के पास न घर है, न रोजगार है, न खाने पीने के सामान है, जिन का कोई भी साधन नहीं है, जिन के बच्चे घास-फूस खा कर जाड़े की पूरी पूरी रात बिता देते हैं। क्या ऐसे किसी परिवार का इस रिपोर्ट में जिक्र है? हम समझते हैं कि यदि यह रिपोर्ट हमारे सामने आती है, तो वह इतनी अच्छी होनी चाहिये कि हमारे देहात की पिक्चर—उसका चित्र—बिल्कुल सही सही हमारे सामने आ जाय। हिन्दुस्तान का हरिजन आज जो इतना परेशान है इतना पिछड़ा हुआ है, इतना सताया हुआ है, उस का सही चित्र हम को चाहिये। इस रिपोर्ट से हम को कोई फायदा नहीं है। अगर इस प्रकार की रिपोर्टें एक के बजाय साल में दो तीन, चार भी आ जायें, तो मैं समझती हूं कि उस पर गवर्नमेंट का रुपया खर्च करना और हमारा समय गुजारना बिल्कुल बेकार है। रिपोर्ट में देहात के उन परिवारों का जिक्र आना चाहिये, जिन के पास रोजगार, घर, खाना और कपड़ा नहीं है।

हमारे कमिश्नर साहब यू० पी० में गये। यू० पी० की असेम्बली के मेम्बरों को शिकायत है और उन्होंने मुझसे कहा कि उन्होंने हमारे पास अपना कोई प्रोग्राम नहीं भेजा, हम उनको कैसे मिलें? अच्छे वर्कर्ज उनसे नहीं मिल सकते हैं। वहां के आफिसर्ज से उन्होंने रिपोर्ट ली। भला आफिसर्ज क्या रिपोर्ट दे सकते हैं। वे वहां की कोई सही रिपोर्ट पेश नहीं कर सकते हैं।

कहने को तो बहुत है। सबसे पहले मैं एजूकेशन को लेती हूं। होस्टल्ज के बारे में हमारे कमिश्नर साहब ने कहा है कि सम्मिलित छात्रावास होने चाहियें। ठीक है। लेकिन मेरा सुझाव यह है कि जो मौजूदा छात्रावास हैं, उन में ही बीस, पच्चीस, तीस फ़ी सदी के हिसाब से शिड्यूल्ड कास्ट के छात्रों को जगह क्यों नहीं दी जाती है। इसमें समय और रुपया भी कम लगेगा और काम भी बड़ी आसानी से हो जायेगा। जहां ऐसे छात्रावास नहीं हैं, वहां बहुत जल्दी छात्रावास बनाये जायें।

शिक्षा के बारे में कहा गया है कि पहली पंच-वर्षीय योजना में १,६७,००,००० रुपया खर्च हुआ है। लेकिन यह जो रुपया खर्च हुआ, वह पहली पंच-वर्षीय योजना का नहीं था—वह सालाना बजट का रुपया था,

[श्रीमती गंगा देवी]

जो कि पंच-वर्षीय योजना में डाल दिया गया। पहली पंच-वर्षीय योजना में कोई अलग से बन शेड्यूल्ड कास्टस की एजूकेशन के लिये नहीं रखा गया है, जो कि रखा जाना चाहिये था।

उपाध्यक्ष महोदय : माननीय सदस्या का वक्त खत्म हो गया है। वे पांच मिनट मैंने मिनिस्टर साहिबा के वक्त से निकाल कर दिये थे।

श्रीमती गंगा देवी : इस सम्बन्ध में जो प्रगति दिखाई गई है और उसके जो आंकडे दिये गये हैं, वे सम्मिलित आंकडे दिखाये गये हैं। उनसे हम सही सही नहीं समझ सकते हैं कि शिड्यूल्ड कास्ट्स की कितनी प्रगति हुई है। इसमें स्पष्ट है कि जो बैकवर्ड क्लासिज हैं, जो कि सोशली, इकानोमिकली और पोलीटिकली ऊंची हैं, उन्होंने ज्यादा तरक्की की है और शिड्यूल्ड कास्ट्स के लोगों में जो तरक्की की होगी, वह लगभग १ प्रतिशत होगी, जो कि ३२ प्रतिशत या ४० प्रतिशत दिखाई गई है। यदि इसी प्रकार कार्य किया गया तो परिणाम यह होगा कि जो आगे हैं, वे आगे ही रहेंगे और जो पीछे हैं, वे कभी भी दूसरों के बराबर नहीं हो सकते हैं।

अगर हमें यहां पर समाजवाद की स्थापना करनी है, तो हमें चाहिये कि ऐसे स्कूल और छात्रावास खोले जायें, जिनमें शिड्यूल्ड कास्ट्स के बच्चों को शुरू से ले कर आखिर तक की एजूकेशन हो, उनके खाने-पीने का इन्तजाम, कपड़ों और किताबों का इन्तजाम सब गवर्नमेंट की तरफ से होना चाहिये। हमारे यहां सरकार की तरफ से बहुत पया निकलता है, लेकिन वह .....

उपाध्यक्ष महोदय : अब माननीय सदस्या जायें। माननेबल मिनिस्टर।

श्रीमती गंगा देवी : दो मिनट और होने चाहियें।

उपाध्यक्ष महोदय : इस वक्त तो नहीं हैं, फिर किसी और वक्त मिलेंगे।

श्रीमती गंगा देवी : लड़कों की एजूकेशन के बारे में मैं कहना चाहती हूं कि....

Mr. Deputy-Speaker: Order, order. The hon. Member should now resume her seat.

श्री गजपति राम (जौनपुर—रक्षित—अनुसूचित जातियां) : मैं आपकी आज्ञा से दो सुझाव देना चाहता हूं।

उपाध्यक्ष महोदय : अब आप मिनिस्टर साहबा को सुन लें।

श्री गजपति राम : मैं एक मिनट में कह देता हूं।

उपाध्यक्ष महोदय : आर्डर, आर्डर। माननेबल मिनिस्टर।

श्री गजपति राम : उपाध्यक्ष महोदय, मेरे दो सुझाव हैं।

Mr. Deputy-Speaker: I have called the hon. Minister. Now the hon. Member should resume his seat. Afterwards if he wants to put a question or two, I will allow him.

श्री गजपति राम : मैं तीन दिन से लगातार कोशिश कर रहा हूं। क्या मैं एक मिनट भी नहीं ले सकता हूं। मैं अपने जिले की दिक्कतों के बारे में बताना चाहता हूं।

पंडित ठाकुर दास भार्गव (हिसार) : माननीय सदस्य बाद में सवाल पूछ सकते हैं।

Mr. Deputy-Speaker: The hon. Member wanted one minute. He had it inspite of myself. Now he cannot have more.

श्री अर्जन सिंह भदौरिया (इटावा) : उपाध्यक्ष महोदय, परसों मुझे टाइम दिया गया था, लेकिन आज तक मुझे बोलने का अवसर नहीं दिया जा रहा है।

उपाध्यक्ष महोदय : यह तो हर एक को मालूम है कि आपको वक्त नहीं दिया गया है। अगर वक्त नहीं है, तो मैं कहां से ला सकता हूं।

श्री अर्जुन सिंह भदौरिया : मैं इसके विरोध में सदन को त्याग करता हूं।

(Shri Arjun Singh Bhadauria then left the House)

The Deputy Minister of Home Affairs (Shrimati Alva): Mr. Deputy-Speaker, it is with great interest that we have followed this debate of ten hours. It is true that some hon. Members do feel that they have not been given an opportunity to speak on this subject.

Mr. Deputy-Speaker: That complaint is not against the Minister.

Shrimati Alva: I have not finished, Sir. Nevertheless, quite a few have given us suggestions even outside this House. We shall bear in mind even those suggestions that have not been given here but in another place. The hon. Members in this House, all of them spoke with feeling. Some of them spoke with a tinge of bitterness. There is nothing wrong. If you feel strongly, you must express frankly. We are also doing so from this side. But during the debate there was nothing new that was not true. And, what was true is not new today, all that has been said here. We have been alive to these facts.

Members have found fault with us that we have quoted figures. They have called us 'utopians'. When we feel strongly with them and speak frankly as hon. Members, they call us 'utopians'. Nevertheless, our task is set, and we are going to carry on the plan as we have laid down.

But, may I, Sir, say that the level of the debate moved higher up only when the hon. lady Member from Madhya Pradesh, Shrimati Sahodrabai spoke and painted a picture so vivid and of such graphic reality that I felt that here the challenge was met?

Mr. Deputy-Speaker: She gave some demonstration also.

Shrimati Alva: I missed it as I was away for a few minutes. But she gave the House a real picture of what things are and what they should be. She very frankly said that if only the approach was handled in a different manner even by those who sit in this august body the picture could change for the better, and a few strokes with regular visits of the M.P's and M.L.A's in the country could improve the schemes and make them a reality to us which, according to the hon. Members, are not yet a reality.

There was one grievance made in this House that we are spending crores and crores, but no attempt is made to give a picture of the achievements showing how the plan is being implemented for the Scheduled Castes and Scheduled Tribes We are not blind to the fact that this is a just demand, for when we spend crores it is just right that we should be able to stand here and explain as to what is happening in the different parts of the country. Shrimati Ganga Devi, the last hon Member who spoke, said that she does not want to hear of crores but she wanted to know what has been done. In future we shall bear in mind this point and see that an important section of the report when it is prepared will carry this information in black and white for the hon. Members to see.

Anyway, I am now giving you what has been done in the First Five Year Plan period These are the physical targets that were achieved during the First Five Year Plan period on the schemes for the welfare of Scheluded Castes and Scheduled Tribes:

Education :		
(a) Schools	. . . . .	4,000 schools were established which included 1,00 Ashrams and Seva Ashrams.
(b) Scholarships, Book grants, Boarding fees etc.		4,50,000 students were assisted.

An Hon. Member: Where are they?

Shrimati Alva: It is here in this document—*Review of the First Five Year Plan* and *Progress Report for* 1955-56. I think hon. Members should be a little more studious and find out these facts for themselves.

Shri Thimmaiah (Kolar-Reserved-Sch. Castes): Does it include the number of schools started before the First Five Year Plan?

Shrimati Alva: I am not able to answer all that; let me first read through. Then,

(c) Attempts have been made increasingly to teach Tribal children through their own dialects and in Assam, Hyderabad, Bihar and NEFA text books have been prepared in local dialects.

(d) 8,464 scholarships were provided by the Ministry of Education and Scientific Research.

2. *Communication* . . .	Rs. 6 crores was spent on the development of communication and 2,340 miles of roads, bridle and hill paths constructed.

Shri Naushir Bharucha (East Khandesh): Only for Scheduled Castes and not for other public?

Shrimati Alva: For all. Sir, I wish I am no interrupted like this.

Mr. Deputy-Speaker: The purpose was to open them for Scheduled Castes but they have been thrown open to others also.

Shrimati Alva: I would request hon Members to hear me patiently. All this information is found in this report. I would refer hon. Members to this volume if they want to have a break-up and want to convince themselves.

An Hon. Member: We have seen.

Shrimati Alva: You may have seen the volume but not read it at atall.

Mr. Deputy-Speaker: When so much has been said, the answer should also be heard.

Shrimati Alva: Then,

3. *Forest labourer's co-operative societies — over which* so much has been said.	653 societies were organised.
4. *Agriculture*	(a) 57 demonstration farms for imparting improved methods of agriculture to Triba people were established. I am talking of Tribal people now. (b) A number of colonies have been established and 8,000 families settled in them. (c) 350 grain banks were oraganised. (d) Assistance was given by way of improved implements, supply of seeds and supply of better breeds of cattle.
5. *Co-operatives* . . .	310 multi-purpose co-operative societies were set up.
6. *Cottage Industries* . .	(a) 800 Tribals received training in weaving, sericulture and food preservation. (b) 750 persons received assistance in starting trades in which they had been trained. (c) 110 cottage industries centres were established and in some cases these were supported by peripatitic

7. *Medical and Public health facilities.*	(*a*) 3,200 dispensaries and mobile health units, 25 malaria control centres and 26 maternity and child welfare centres were established in Tribal areas.
	(*b*) Clean drinking water facilities were provided. (*Interruption*).

I do not know why there is so much amusement when actually documentary evidence is given to this House. It only convinces me that there is very little learning and only lot of talking.

Mr. Deputy-Speaker: If only the hon. Deputy Minister were to address me she would find a patient listener.

Shrimati Alva: I am addressing you, Sir.

Now I will continue giving the physical targets achieved.

8. *Research Institute* . . .	Tribal Research Institutes were organised in Bihar, Orissa, Madhya Pradesh and West Bengal and Tribal Bureaus were set up in Rajasthan and Madhya Pradesh.
9 *Tribal Advisory Board.* .	All States which have Tribal population have organised Tribal Advisory Boards.

Now I come to Scheduled Castes Here the targets achieved are:

Education—Rs. 1.6 crores were spent on providing educational facilities for Scheduled Castes children over and above concessions provided by the Ministry of Education and Scientific Research and Education Departments in the States.

An Hon. Member: What are those facilities?

Mr. Deputy-Speaker: Now, I am being addressed and nobody has got the right to interfere.

Shrimati Alva: Then, 36955 scholarships were provided by the Ministry of Education and Scientific Research.

Drinking Water facilities—4,500 wells were sunk.

Shri Goray interrupted me the other day and asked how many houses were built in the First Five Year Plan. Only 3,100 houses were built. As against that the target in the Second Five Year Plan is one lakh houses at a cost of Rs. 5 crores.

Then, financial assistance to voluntary organisations working amongst Scheduled Castes and others in programmes designed to eliminate untouchability and for general propaganda and publicity was given. The total amount came to about Rs. 1.21 crores.

श्री गणपति राम : मैं एक प्रश्न माननीय मन्त्री जी से पूछना चाहता हूं । आप यदि देखें तो पायेंगे कि पिछले साल तीन लाख रुपये और इस साल चार लाख रुपये उत्तर प्रदेश को दिये गये थे जिन में से उसने एक पैसा भी खर्च नहीं किया और सारा रुपया लैप्स हो गया । मैं चाहता हूं कि माननीय मंत्री इस पर भी कुछ प्रकाश डालें ।

Mr. Deputy-Speaker: The hon. Deputy Minister shall have to continue inspite of the interruptions.

Shrimati Alva: It only shows that they are not interested in this debate after having spoken on it.

Then I come to physical targets achieved during the First Five Year Plan on the schemes for the welfare of ex-criminal Tribes—*Vimuktha Jathi.*

Education.	290 educational centres and schools were established
Colonisation	17 settlement and 30 colonies were set up.

[Shrimati Alva]

3,600 families received assistance for agricultural development. 113 co-operatives were organised. 337 centres were opened.

Now, for the backward classes, 142,100 students received scholarships, stipends and other grants. 27,725 scholarships were given by the Ministry of Education and Scientific Research 44 women's welfare centres were opened.

I do hope that these figures, though not large enough, will at least convey a picture of what is being done. We do know that no one in this House is satisfied. We ourselves are impatient even more than the hon Members here, to show what we can do. But then we have made a beginning and the second Five Year Plan has very ambitiously planned the schemes for the tribals, the Scheduled Castes and the *Vimukta Jati* and it is with your co-operation alone that it can be done. I repeat this, for, how can all the grievances that all the hon Members have been stating in this House from yesterday and today result in anything that one could boast of, if it is sheer criticism with a tinge of bitterness, with no helping hand?

We are here representing the country If there are police excesses, if there are crimes in your villages, in your towns, in your States, we would like your co-operation. If the Scheduled Caste women are not able to put on jewellery or are not able to don any dress in a particular way, it is a shame on us—hon. Members of this House. It is not a shame on this Government. We share it equally. All sections of this House share it equally. For this one subject and one theme, we have to work with a singleness of purpose, with sincerity of heart and we have to change the picture gradually, if need be quickly, little by little of course. And we shall be able to build it if we approach the problem and see it in its reality as the hon. lady Member tried to show today. If there is a class system within the Scheduled Caste system as she says, then, how do we make progress even with Rs. 91 crores? It is quite true. If the other defects exist within the Scheduled Castes, then it is for us, the enlightened ones, to put those things right, to help them to see directly what the correct social pattern should be.

There are a number of alternate motions to this motion before the House today. They have brought in medical facilities, minor irrigation facilities or other purposes like education, scholarship, housing, land allocation, etc. All that has been covered by this motion in this debate and under the second Five Year Plan, Rs. 91 crores have been allotted. What I do want to convince the House is that we have to speak of Rs. 91 crores. If we could get even one-tenth of the figure that I am quoting here, in human heads, in human hearts and in human beings, then, how far we could accomplish these targets that we have laid before us?

In this task, we are all united, we all feel alike, that it is a matter of shame that the caste system should linger, that the tribals should still live in the remote places, that they should be downtrodden, that malnutrition should eat them up. We do admit that some of the tribes are dying out There is no secret about it. Some of the tribes we shall not be able to rescue They are dying out. The *thodas*, for instance, and very near here, some where in Himachal Pradesh, there is another tribe—they are dying out.

Shri Naushir Bharucha (East Khandesh): Nothing is done.

Shrimati Alva: If Shri Bharucha had been here on this side, he would not have even begun this task.

Shri Naushir Bharucha: We would have finished the job.

Shrimati Alva: You talk tall.

Mr. Deputy-Speaker: The Members are being directly addressed.

Shrimati Alva: I am sorry. But once in a while, feelings rise on both

sides, and I am concerned with the tribes. Shri Bharucha is concerned with his constituency. It does not have tribal people so close to him. However, I want to be as brief as I can.

My hon. colleague yesterday has answered most of the relevant points. He made a slight mistake when he quoted the figure of Rs. 10 crores. He said that it was meant for Harijans—Rs. 10 crores. I may make a slight correction with his knowledge and consent. This Rs. 10 crores covers the schemes for Harijans as well as the Scheduled Tribes.

Now, Shri Balmiki, I think, and some other Members also talked about the sweeper class or the scavenging class and asked what is being done for them. I was rather amused because Shri Balmiki himself is a member of the sub-committee appointed by the Central Advisory Board to go into this subject. The States have been informed as to what they could do and not do in this direction and how they could help to avoid the nightsoil being carried on the heads of the sweeper class. It is a thing of the past. But could you do it in this vast and ancient land at once? Why are the people so doubtful? It needs perseverence. Do we persevere beyond our tongue? How many of the hon. friends will show perseverence with the two hands and make it a thing of the past, as Gandhiji did? That was the practice in the *ashram*. We have gone far away from that practice. It is only with purity of purpose that we can do, not by talking here, "abolish scavenging". How many hon. Members are prepared to go even in the cities, in the slum areas, and clean? We all have done it and that is why we are in a position to say it.

Rs. 6·62 lakhs have been set aside to improve the methods of scavenging. But even this amount is small and with all our efforts we may not reach very far because our country is full of villages. It is not full of cities where modern methods could be adopted and built up as easily as is said in this august House. It takes time. Inch by inch, step by step, we can march ahead; brick by brick we can build a house. That is our purpose. Brick by brick will take many decades, and we are not afraid that it will take decades. We demand of the people, the public, and we demand all our legislators in this august House and outside in the States to help us manually. They can come here and criticise us after they have seen things and done something with their hands.

Everything possible is being done. Mobile vans are being given wherever we can do it.

An Hon. Member: What for?

Shrimati Alva: To relieve. For the relief of the disease that exists in the tribal areas and in other areas where the down-trodden live.

I shall now come to Shri Jaipal Singh's point. Shri Jaipal Singh made a point that the Commissioner for Scheduled Castes and Scheduled Tribes should be given more independence, should become a more important officer. I do not know what he meant. Shri Jaipal Singh is familiar with the provisions of the Constitution; he has read it and understood it, and still, he made this demand. I do not know why and how. The Commissioner for Scheduled Castes and Scheduled Tribes works in the Home Ministry and through the Home Ministry his reports are sent to the President. This was laid down in 1950 or 1951 by the then Rashtrapati who said that the report should go through the Home Ministry. I am only giving information to the House. In the face of this fact, I think his demand will give him greater independence. He is independent; he goes round the country as and when desired and ordered; he looks into everything and he reports. His reports are placed before the House. They are no doubt delayed, because once again, the country is vast and you want a whole picture every time.

[Shrimati Alva]

We have our States and our States have their own schemes. They try their best. Some hon. Member here said that I reflected on the States. I have never reflected on any of the States in the country. They have their own limitations. In the past they have not been able to send us their progress reports in time. Things are stabilising now. We are calling a conference of Chief Ministers. We are appointing Assistant Commissioners and we hope o get better co-ordination in our own field, but we do insist and we should always welcome co-operation from all sections of this august House and from their own constituencies. Wherever they have workers, they must give us co-operation and active assistance. After the debate is over, I almost feel that the subject it forgotten till another bright day, another ten hours and another set of criticisms flung at us. No; you may debate or not debate, but this is a task in your hands as much as ours.

An Hon. Member: Address the Chair.

Shrimati Alva: It is a task in which we are all co-operating and to the extent we shall receive this co-operation shall we also endeavour to fulfil the targets laid before us.

I shall come to Mr. Anthony.

Shri Surendranath Dwivedy (Kendrapara): It is time for Private Members' business.

Shri Ganpati Ram: On a point of order.

जैसा कि माननीय मंत्रिणी जी ने कहा कि संविधान के धाराओं के अनुसार राष्ट्रपति जी ने शेड्यूल्ड कास्ट्स कमिशनर को एंपवाइंट किया और वे देश में घूम कर रिपोर्ट पेश करते हैं। वह जो जो रिकमेन्डेशन देते हैं पार्लियामेंट उन को एप्रूव करती है हर साल। जो उस ने पिछली रिपोर्टों में दिया कि शेड्यूल्ड कास्ट्स के जो रिजर्वेशन क्वोटा हैं वे आश्चर्य नहीं होते हैं और हर विभाग में एक एक ओ० एस० डी० रक्खा जाना चाहिये और कम से कम यह देखना चाहिये कि रिजर्वेशन क्वोटा इम्प्लिमेंट हुये हैं या नहीं, क्या गवर्नमेंट इस को मानने के लिये तैयार है ?

उपाध्यक्ष महोदय : बस अब आप की स्पीचें दोनों दफे हो गी या फिर भी होगी ?

Mr. Deputy-Speaker: I may submit that the hon. Member should not take pleasure in these things. There ought to be some dignity and some decorum in this House. One should not feel pleased that he has done it; that he has interrupted and done it successfully. That should not be the attitude.

Shri Surendranath Dwivedy: It is time for Private Members' business.

Mr. Deputy-Speaker: Perhaps we should listen to the hon. Minister and let her conclude. We will sit 10 minutes late.

Shri Surendranath Dwivedy: There is also a half-an-hour discussion.

Mr. Deputy-Speaker: We can adjust that time.

Shrimati Alva: I want to make a reference to the point raised by Mr. Anthony about the reservation and recruitment of Anglo-Indian personnel in the country. I have a few figures here before me. I may place them before this House, because he spoke with so much passion this morning that that was the community that was neglected. No, Sir. I think Mr. Anthony referred to the Customs department, in the Customs department, in Grade II and Grade III, in 1953, the number of posts reserved for Anglo-Indians was 16 and the number filled by Anglo-Indians was 15. In 1954, the number of posts reserved for Anglo-Indians in Grade II and Grade III in the Customs department was 3 and the number filled was 3. In 1956, the number of posts reserved was 28 and the number filled was 29.

Shri Goray (Poona): How?

Mr. Deputy-Speaker: The last deficiency of one was made up here.

Shrimati Alva: The figures speak for themselves.

The hon. Member said that out of 72 reserved seats, sufficient recruitment was not done from the Anglo-Indians. This is due to the fact that the total recruitment made also came down from 260 in 1950 to 13 in 1951. The reduction was not, therefore, because of any discrimination.

I have not got all the figures about the railways, but I can give the information that I have got just now and any other information that the hon. Member wants, later. With a view to improve recruitment of Anglo-Indians, the reservations for this community have been made from February, 1957 —if there have been any wrongs, they are going to be righted—in the categories with which they had past association prior to 15th August, 1947. The effect of these orders will be reflected in the recruitment made in 1957-58 and in subsequent years

One more point that he made was that the records were destroyed. But the hon Member is well aware that temporary records are not kept for more than 2 years and if those records were of a temporary nature, they must have been destroyed

I think I have satisfied the hon. Member. The hon. Members of this august House are found to be satisfied with nothing. They are living in their own dreams as good critics: but only when they will come down with a thud on the floor or on the soil of the earth that you will realise the dark picture that has to be brightened up not with laughter and merriment that you have shown in this House.....

Mr. Deputy-Speaker: No, no.

Shrimati Alva: I am sorry—but with seriousness of purpose. And, how does seriousness of purpose come about? It will come about only when the hon. Members in this House and the general lay public outside learn to understand that

> "Honour and shame from no condition rise,
>
> Act well your part, there all the honour lies."

Shri B. K. Gaikwad: I want to put one question to the hon. Deputy Minister.

Mr. Deputy-Speaker: Should not this be reserved for some other time? That is my request.

I will now put all the substitute motions from 1 to 17 to the House. The question is:

"That for the original motion, the following be substituted, namely:—

> "This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, is of the opinion that more emphasis should be placed on the minor irrigation projects in the Tribal and the scheduled areas of the country."'

The motion was negatived.

Mr. Deputy-Speaker: The question is:

"That for the original motion, the following be substituted, namely:—

> "This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, is of the opinion that projects should be taken up in the tribal and scheduled areas of the country for providing more employment for labour."'

The motion was negatived.

Mr. Deputy-Speaker: The question is:

'That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, is of the opinion that the landless agricultural Adivasi and Harijan labourers be settled on the reclaimed and gramdan lands."'

The motion was negatived.

Mr. Deputy-Speaker: The question is:

'That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, is of the opinion that permanent schemes should be made for the proper marketing of the agricultural produce of the Adivasis."'

The motion was negatived.

Mr. Deputy-Speaker: The question is:

'That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, is of the opinion that adequate medical facilities should be provided in the Tribal and the Scheduled Areas of the country."'

The motion was negatived.

Mr. Deputy-Speaker: The question is:

'That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, appreciates the progress made so far and recommends that efforts be accelerated to help backward sections of the people to become full and equal members of the Socialist Society at an early date."'

The motion was negatived.

Mr. Deputy-Speaker: The question is:

'That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, recommends to the Government that sufficient funds be provided for helping the Scheduled Castes and Adivasis to build their houses particularly those who live mainly on daily wages."'

The motion was negatived.

Mr. Deputy-Speaker: The question is:

'That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, is of the opinion that economic holdings of land be allotted to the landless Scheduled Castes and Adivasis of India."'

The motion was negatived

Mr. Deputy-Speaker: The question is:

'That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years

1955 and 1956-57, is of the opinion that—

(i) a Commission be appointed to assess the progress made so far and to suggest effective measures for eradicating untouchability in the country; and

(ii) more educational facilities be provided to the Scheduled Castes and Scheduled Tribes."

The motion was negatived.

Mr. Deputy-Speaker: The question is:

That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, is of the opinion that sizeable holding of land be provided to each Scheduled Caste and Scheduled Tribe family in order to improve its economic condition."

The motion was negatived.

Mr. Deputy-Speaker: The question is:

That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, is of the opinion that a Parliamentary Committee be set up with necessary powers to enquire into the progress made so far in removal of untouchability in different States in the country and to submit its Report within six months suggesting measures for expediting the removal of untouchability."

The motion was negatived.

Mr. Deputy-Speaker: The question is:

That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, is of the opinion that suitable steps be taken,—

(a) to check the employment of the Scheduled Castes and Scheduled Tribes' children below the age of fourteen;

(b) to protect the Scheduled Castes from being compelled to do indecent jobs against their volition; and

(c) to eradicate untouchability in India."

The motion was negatived.

Mr. Deputy-Speaker: The question is:

That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, is of the opinion that education should be imparted to the Adivasi children in their mother tongue at the primary and the secondary stages."

The motion was negatived.

Mr. Deputy-Speaker: The question is:

That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, is of the opinion that all development works in the tribal areas and the Scheduled areas of the country should be

[Mr. Deputy-Speaker.]

done by the Government through the co-operative organizations."'

The motion was negatived.

Mr. Deputy-Speaker: The question is:

'That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, is of the opinion that the agricultural produce of the Adivasis should be marketed through the multi-purpose co-operative societies."'

The motion was negatived.

Mr. Deputy-Speaker: The question is:

'That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, is of the opinion that the officers posted to the scheduled areas of the country should be trained properly to serve the Adivasis to their best interests."'

The motion was negatived.

Mr. Deputy-Speaker: The question is:

'That for the original motion, the following be substituted, namely:—

"This House having considered the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1955 and 1956-57, is of the opinion that medical facilities should be made available to the Adivasis by creating mobile dispensaries in large numbers."'

The motion was negatived.

Mr. Deputy-Speaker: We shall take up Private Members' Bills.....

An Hon. Member: What about the original motion?

Mr. Deputy-Speaker: There is nothing to be put. Only the reports were to be considered and they have been considered. That is all.

---

*SUGGESTIONS RECEIVED IN WRITING FROM MEMBERS IN CONNECTION WITH THE REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

श्री ओंकार लाल (कोटा-रक्षित-अनुसूचित जातियां) : इस रिपोर्ट में कहीं पर भी इस बात का जिक्र नहीं है कि शैड्यूल्ड कास्ट्स व शैड्यूल्ड ट्राइब्स के लोगों को कितने मकान बनाने के लिये जमीन दी गई, कितने मकानात बनाये गये कितनी फैनीलीज को जमीनें दी गई, कितने अस्पताल खोले गये। इन सब चीज़ों का जिक्र विस्तार में होना चाहिये था। इस रिपोर्ट में इस बात की कमी प्रतीत होती है।

इस सम्बन्ध में निम्नलिखित सुझाव प्रस्तुत करता हूं :—

शैड्यूल्ड कास्ट्स तथा शैड्यूल्ड ट्राइब्स के लिये एक मंत्री की नियुक्ति और होनी चाहिये जो कि इसी विषय को deal करे ताकि हरिजनों को अधिक से अधिक तादाद में लाभ व राहत मिल सके।

यह भी सही है कि स्टेट गवर्नमेंट्स इस में पूरी दिलचस्पी नहीं लेती हैं। वहां पर इन लोगों की जितनी उन्नति होनी चाहिये थी इसी कारण नहीं हो पाती है इसलिये केन्द्रीय सरकार ही सारा भार इस का उठाये और स्टेट गवर्नमेंट्स के भरोसे पर इस कार्य को न छोड़े और सारे कार्य केन्द्र से ही किये जायें।

**Vide* para No. 910 of Lok Sabha Bulletin Part II dated the 19th December, 1957.